Articles for Pro- 260 duction), Bill, 1984

[Shri Madhavrao Scindia]

of course, the long-term aspect which is the provision of sophisticated technology in signals and telecommunications, replacement 'of coaches, new locomotives or track renewals which are very very important, these are the aspects.

Madam, if you like I can give the full details of this to him.

THE DEPUTY CHAIRMAN: You can send them to him later on.

SHRI MADHAVRAO SCINDIA: Again, I would like to say that we are as, if not more, disturbed by what is happening in the Indian Railways. Our hearts go out to all those involved in this tragic accident and other accidents. As human beings we understand the suffering that the affected families must be undergoing. We, under the suidance of Shri Bansi Lal, will not spare any efforts in trying to improve this rather abysmal performance.

SHRI GHULAM RASOOL MATTO (lammu and Kashmir): Maiden main reply.

THE HANDLOOMS (RESERVATION OF ARTICLES FOR PRODUCTION) BILL, 1984.

THE DEPUTY CHAIRMAN: Now we will take up the Handtooms (Reservations of Articles for Production) Bill, 1984.

Shri P. A. Sangma.

SHRI S. W. DHABE: (Maharashtra): What about the Railway Budget?

SHRI GHULAM RASSOOL MATTO (lammu and Kashmir) : What about the Railway Budget?

SHRI S. W. DHABE: It is overdue now. (Interruptions)

THE DEPUTY CHAIRMAN: The dis cussion is not today.

श्री गुनाम रस्त सदद : वह सप्लीमेंट्री हो। गया। (व्यवधान)

THE DEPUTY CHAIRMAN: Everything is being done.

श्राप जरा देखिय, श्रापने सुना नहीं . **(व्यवधान**) We did it together. We did it before. It is just only presentation. There is no discussion today on it. So, it was presented. You were not there. We did it today.

SHRI GHULAM RASOOL MATTO: It was to be presented at 2-30. Can you postpone it? It is given in the order paper that it should be presented at 2.30.

SHRI LAL K. ADVANI: (Madhya Pradesh): Madam Deputy Chairman, this is a matter for which the 2.30 timing should have been adhered to. I was there. I know it is a formality. But there are many Members of this House who would come specially for that formality at 2-30, as Mr. Upendra has come. There was nothing except laying it.

THE DEPUTY CHAIRMAN: I know. For future we will take note of it.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA): Madam, I beg to move that the Bill to provide for reservation of certain articles for exclusive production by handlooms and for matters connected therewith, be taken into consideration.

The handloom is a very important sector of the textile industry. It is important because in terms of employment it is next only to agriculture. It provides employment to about 10 million people throughout the country. We have about 30 lakh looms in the country. The total production of handlooms clothes in 1982-84 is 3400 million metres which is roughly 30 per cent of the total production of the cloth in the country. As regards export of handloom cloth in 1970-71 it was merely Rs. 25.16 crores. But by 1983-84 it has reached Rs. 309 crores. Therefore, the Government attaches lot of importance to the development of the handloom sector. It has occupied a very important place in the existing textile policy. We are now formulating a new textile policy and the handloom sector will continue to occupy that position of importance even in the coming new textile policy.

The handloom sector has lot of problems because it is spread about all over the country. The handloom industry is fac-

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ing lot of problems in villages in procuring inputs and marketing the product.

Madam, hon. Members are aware that the textile industry has three sectors the mill sector, the powerloom sector and the handloom sector. It was not possible on the part of the handloom sector to compete with the other two sectors of the power-loom and the mill. Therefore, it has been the consistent policy of the Government of India to give a protection to this sectat not merely because we want to preserve our handloom sector, but more so because we are concerned about the welfare of out handloom weavers. Since 1950 onwards certain items have been reserved for the production in the handloom sector. Under various laws, at the moment, we have also dexeservation policy being operated under the Essential Commodities Act, 1955. Because of this reservation policy the hand-loom sector has grown in the country. But, of late, we have noticed that because we do not have any legislation to protect the handloom industry there have been a lot of litigations in the court challenging this reservation policy. Therefore, at various forums including the forum of the All India Handloom Board and even on the floor of both Houses of Parliament there has been consistent demand that the Government should come out with a legislation towards achieving his goal. Therefore, the Government have constituted a Study Group in 1980 to go into this aspect. And this Study Group had submitted its report on the 31st December. 1981. It took some time for us to formulate it. And this Bill was introduced in this august House on the 29th August, 1984. I would not like to go into the details of the handloom industry. I hope I will have an opportunity to do so while replying to the debate. T am sure the whole House will welcome this Bill and I would solicit the support and cooperation of the hon. Members of the House and commend this Bill for consideration.

The Question was proposed.

- ◆SHRI O.I. JOSEPH (KeralaV. Madam Deputy Chairman. I welcome this Bill.
- ◆English Translation of the Original Speech delivered in Malayalam.

However, while welcoming this Bill, I have no illusion that this Bill would go that far to solve all the problems of the handlooms industry. It has been rightly mentioned in the Bill that there is lack of marketing facility in this industry and as a result of that the entire industry is in crisis. It is not only the textile industry which is in crisis but all the industries in the country are in crisis. In a country like ours where a large number of people are below the poverty line, it is a stupendous task to keep the industries going. Therefore in such a situation, it is not possible to protect the handloom industry alone while almost all industries are in trouble. If anybody wants to do so, it would, at the most, be only wishful thinking, not a practicable proposition.

Madam, a committee was appointed to go into the problems of this industry. That committee was of the view that the crisis in this industry is mainly due to the poor purchasing power of the people in the rural areas. There is a glut in the market. Handloom industry is not alone, there is crisis in other industries as well. Madam, out of 800 textile mills, about 100 or 120 are in crisis. They are either sick or under closure and therefore not working. Now, we are told that Government is going to announce a new textile policy. The country is passing through a crisis. I do not know how far this Bill will go in solving this problem.

Madam, another thing which can not be ignored is that the industry in each State has its own problems. People of each State have their own tastes and attitudes as far as the products of this industry are concerned. People of Andhra might like something. What is liked by Malayalees may not be liked by the people of Karnataka. Bangalee* and Biharis have there own tastes. Therefore, we cannot do something uniformly to protect this industry which has its own ramifications in differ- ent parts of the country. Therefore, this reservation order, even if it is for export, may not uniformly apply to all the States. I do not know how far the Centre-State relations will come to play any role in solving this problem. Anyway that also needs to be sorted [Shri O. I. Joseph]

Madam, the main obstacle in the way this industry successfully competing with mills and powerlooms is the high cost of yarn and other inputs. Yarn is the most important input for this industry. If only we can regularly supply yarn to this industry at ex-mill price without excise duty and other taxes, we can hope to save this industry from the crisis in which it finds itself today. Secondly chemicals and dyes, should be made available to them at chea-. per rates. Thirdly the marketing of their products should be entrusted to cooperative societies. And lastly there should be some arrangement for nationalisation of the marketing of products of this industry. These are some of the primary steps which are urgently needed to be taken for protecting the workers and the industry itself. Madam, in an age which has made tremendous progress towards computerisation and other technological advancements, how long this industry can be expected to fend for itself. When such an industry is left to compete with mill and powerloom sectors, it is bound to fail gradually. Therefore the question naturally arises is about diverting the workers and their children to other industries for their rehabilitation. Are we taking any steps in this regard? Do they expect to solve all these problems through this reservation order?

Madam, I am reminded of one thing here. What is the extent of our cloth production? The targeted 12 metre per head is still not available. The target during 1978-79 was 17-112 metres per head. But what actually produced was 14. What is the present position? It has come down to 12. Now if we think of seeking relief from export, the quantum of export also has gone down. We have been exporting to countries like America during the last four or five years. Now we are just managing to survive because we have been able to find some market recently in the Soviet Union. Therefore, it is not possible to solve the problems of this industry without relating them to the other problems of the country.

Madam, the position in my State is that the handloom industry is given some rebate. Do you know the extent of the

arrears of rebate which is due from the Government? About 5 crores. Perhaps the Central Government's share also may be there in it. As a result of the accumulation of this arrears of rebate, the industry is in serious deadlock. Is there any arrangement for payment of this rebate without causing delay and hardship.

Madam, another thing which I want to bring to your notice is that, in spite of all the reservations that you may enforce, there are handloom factories with 500 workers in my State side by side operating, powerlooms also in the same shed. How would you distinguish them? It has become difficult to distinguish between handloom and powerloom products. Powerloom products are marketed as handloom products and *vice versa*. Therefore, the only solution, as I said earlier, is to supply inputs and raw materials at subsidised rates with adequate marketing system through cooperative societies. The industry in its entirety should be nationalised.

This itself may not be sufficient. I would like to mention one other point in this regard. Madam, there was a scheme called food for work programme. We may not . consider giving cloth instead of food. There is a glut of handloom cloth. If we make some arrangements for buying this cloth for distribution to the poor workers, as the Tamil Nadu Government had done, both the industry and the poor workers would get some relief. I would like to know how much money the government would like to set apart for saving this industry. Now the reservation order is there. As a part of this policy some cloth might be exported and others might glut in the factories. Madam, thirty lakh workers are engaged in this industry in this country-They earn foreign exchange worth 300 crores every year. Therefore it is the responsibility of the government to provide them with all inputs and raw materials at cheap rates. When we formulate a new textile policy we must give sufficient priority to the problems of handloom industry. The fundamental question that arises while considering the problems of this industry is that whether we are prapared to report to total nationalisation of this industry

i hat alone can cure the ills of (his industry I would again. urge upon the government to give its urgent attention to the problems of this industry. With these words I conclude. Thank you.

THE DEPUTY CHAIRMAN: Now, Mr. P. N. Sukul.

SHRI JASWANT SINGH: Madam, I am on a point of order.

THE DEPUTY CHAIRMAIN: You want to raise a point of order? All right. Just minute Mr. Sukul.

SHRI JASWANT SINGH: Madam Deputy Chairman, it is an important point of order that I rise on. Ordinarily, 1 would not interrupt the debate. But I am constrained to do so on account of two things. Firstly, during the Question Hour to a specific query from the to the honourable Home Minister as to when the army is likely to be withdrawn from Punjab,...,

THE DEPUTY CHAIRMAN: I am I cannot allow this.

SHRI JASWANT SINGH: If you give a chance to put across to you what have "to say, it would be better.

[HE DEPUTY CHAIRMAN: I thought your point of order was concerning the Bill that we are discussing. You cannot a point of order on something which, happened in the morning. I am sorry, I cannot allow you. But, if you want to raise a point of order on the Handlooms Bill, you are most welcome.

SHRI JASWANT SINGH: Kindly do me the favour of hearing what I am going to say. (*Interruption?*).

THE DEPUTY CHAIRMAN: Please do not waste the time of the House.

SHRI JASWANT SINGH: I am not wasting the time of the House. If you do not hear what I am going to say, how can you decide? Rule 258 says, Madam—it is itegoricarl in saying it—that aMem-"ber can raise a point of order on any issue and this is a very significant issue. (*Interruptions*).

THE DEPUTY CHAIRMAN: I know that it says so. But would you please listen to me?

SHRI JASWANT SINGH: The point that I am making is... (Interruptions).

THE DEPUTY CHAIRMAN: Please listen to me. It does say that a Member has a right to raise issues of any kind or type or whatever you may say, but not at any time. But your point of order does not concern this debate or the deliberations going on just now. So, you cannot raise it.

SHRI JASWANT SINKH: Kindly permit me

THE DEPUTY CHAIRMAN: If it concerns this, you are most welcome to raise it.

SHRI JASWANT SINGH: It concerns the entire House. (Interruptions). If you just let me conclude what I have to say, you will know

THE DEPUTY CHAIRMAN: I am sorry. (Interruptions).

SHRI DIPEN GHOSH: Madam, I want to make a submission. This is an important issue. You please hear that point and then decide whether that point can be raised.

THE DEPUTY CHAIRMAN: I cannot allow it because it concerns the Question Hour

SHRI DIPEN GHOSH (West Bengal) You just hear him and then give your ruling.

SHRI JASWANT SINGH: This COD cents the honour of the House becaurthe Minister has given a reply ----- (Interruptions).

SHRI DIPEN GHOSH: The Ministe has replied to his supplementary. But the news agency has reported the Prime Mir ister as baving said outside the House somethirs which is contrary to what he has replied, (interruptions).

SHRI JASWANT SINGH: Madam, please let me conclude what I have to say and then you decide.

Art c es for Pro- 268 duction), Bill, 1984

THE DEPUTY CHAIRMAN: I am sorry, 1 cannot allow. Now, let him speak on the Bill.

SHRI JASWANT SINGH: I would bow to your judgment and I would bow to whatever ruling you give provided you enable me to conclude my presentation to you.

THE DEPUTY CHAIRMAN: All right.

SHRI JASWANT SINGH: The two aspects of what I have to put across to you are: (1) The reply given to me by the honourable Home Minister to a specific question as to when the army is going to be withdrawn from Punjab. To the best of my recollection, the honourable Home Ministar replied that it is not going to be withdrawn.... (Interruptions).

SHRI P. N. SUKUL (Uttar Pradesh): The Home Minister said that in one form or the other it must remain. "In one form or the other"—this is what he has said. That is why the army has to be there in the State in one form or the other.

SHRI JASWANT SINGH: All right. The honourable Home Minister has said, "one form or the other". But,....

THE DEPUTY CHAIRMAN: Anyway, it still does not concern this Bill.

SHRI JASWANT SINGH: Let me come to the point. The Home Minister has said that in one form or the other the army is always going to be there. (*Interruptions*) But here is a PTI report referring to what the Prime Minister has said on the subject . (*Interruptions*).

THE DEPUTY CHAIRMAN: You may raise it tomorrow.

SHRI JASWANT SINGH: Here the Prime Minister has said that the Govern ment would withdraw the army......(Interruptions)

THE DEPUTY CHAIRMAN: You can raise a point of order concerning the debate going on now: Whatever query you have on that you can raise it tomarrow after the Question Hour or you may write a letter to the concerned Minister and find out.

SHRI DIPEN GHOSH: He can raise it after the particular debate is over.

THE DEPUTY CHAIRMAN: No. We have other Business to do. (*Interruptions*)

SHRI P. N. SUKUL: He raised this poin.in the morning also. But the Chairman did not allow. He wanted some information but the Chairman.... (*Interruptions*)

PROF. C. LAKSHMANNA (Andhra Pradesh): It was something else.

SHRI JASWANT SINGH: In this PTI report the Prime Minister is reported as the army is being withdrawn. The Home Minister said in the House that the army, in one form or another, will always be there. (*Interruptions*).

भी जाय न गणिकः (उत्तर प्रदेश) : मेरा व्याप्त्या का प्रश्न है और मैं यह इगलिये जाता चाहता हं क्योंकि यह गलत परमारा परेगी....

प्राथापक्षि: परम्परा नहीं पड़ी है।

श्री रक्त देन शार रुण क्षादन (विहार): सरकार के द्वित्त में है कि वह सफाई दिलवा दे ि गह मंदी और प्रधान मंदी में किस का वयान करी है। यह देश का सवाल है। (व्यानाक)

श्री क्रिक्स मिन्स : मेरा व्यवस्था का प्रकृत है कि जब ग्यान इस बनत जिस की पार क्यान रहा है और उसमें कोई क्रिक्स का प्रकृत भी नहीं उठाया गया है तो बाहर की कीज जो इस समय रखी गई है एसको निकार्क में नहीं लाया जाना चाहिये। (व्यवधान)

SHRI DIPEN GHOSH: This is more serious than this debate.

AN ROM. MEMBER: He is not going to decide what is important and what is not important or what is serious and what Serions. (*Interruptions*).

SHRI NTRMAL CHATTERJEE (West Bengal): If there is something more im-

be

portant, the proceedings can always interrupted. (Interruptions).

THE DEPUTY CHAIRMAN: We go back to the Handloom. Mr. Sukul.

SHRI P. N. SUKUL: Madam Deputy Chairman, I support this important piece of leg'slation which seeks to alleviate the sufferings of lakhs and lakhs of handloom workers by solving their problems, especially the problems relating to marketing.

Madam, the handloom industry is a very old industry—I think one of the oldest industries not only of our country but of the world. More than 3000 years o'ld it is. Therefore, Madam.' this craftsmanship has to be saved at all costs. The weavers have to be given all kinds of facilities to carry on this jobs and to provide cloth at cheap rates A so. Madam, it is now

a well known fact that there is a great demand, of our handloom produrts throughout the world, especially in America, U.K., France, Japan, West Germany and so many other countries. There is almost a craze for our handloom products. It is only because of the ;m-3.00 P.M. nirtance of handloom industry that it was included in the 20 Point Programme of our late Prime Minister, Mrs. Indira Gandhi. Also, the 1981 Textile Policy of the Government attached great importance to the handloom sector because this industry also come under the textile industry. Madam, vou will recollect that in the Address which our President delivered to the Joint Session of both the Houses, he said in para 9. The textile industry is in a poor state of health and this problem needs immediate attention. The Government will formulate and an-nouce a new policy for the industry." So. it will be seen that as Pandit Nehru and Mrs Indira Gandhi were vitally interested in the welfare of the weavers, our new Government is also alive to their problem. Since our textile industry is sunnosed to be in a very bad shane and the hnnd'nom industry is a part of the textile industry, I think it is in accordance with the announcement of the Presid-nt that this Bill has come for our consideration.

Handloom industry has all along suffered due to bad marketing and for want of modernisation of equipment, poor quality of designs and availability of yarn and credit facilities. A study group was set up by the Government of India in December, 1980 because due to loopholes in rules, the reservation of articles was more breached than observed. The Minister himself mentioned that there were certain reservations already existing. As this reservation of articles could not be followed, the hand-lorn industry had to suffer

[The Vice-Chairman, (Shri Santosh Kumar Sahu) in the Chair].

No doubt, our Government has done much to improve the state of aflairs in this industry. But much more needs to be done. Today, there are 30 lakh handlooms in the country. It means that it provides employment to 30 lakh persons in the villages. I As our Minister said, this industry produces 3000 million metres of cloth every year. It means that 30 per cent of the total production of cloth by mills and power looms is produced by this industry. It is because of the fact that our Government is alive to the problem that Rs. 240 crores were allocated for handlooms in the Sixth Five Year Plan which envisaged 40 per cent increase in output. According to that stipulation in the Plan, 16 lakh additional spindles were to be installed for meeting the demand for 315 million kg. of cotton yarn and 120 million kg. of on cotton and branded varn by 1985. Originally, the handlooms were estimated to produce 4100 million metres of cloth. But, at a later stage, this target was reduced to 3700 million metres of cloth. Last year, the Government of India did well by reducing the basic customs duty on viscose staple fibre from 40 per cent to 20 per cent ad valorem. In this connection, I would like to submit that the L. K. Jha Comimttee had also recommended that excise duty should be related to the price. Therefore, the excise and customs duty needs to be reviewed from time to time. The prices of cotton and staple yam should not be allowed to increase without corresponding increase in the price of doth. Otherwise, the slump will continue and the weavers will

[Shri P. N. Sukul]

be at an disadvantage. They do not get proper returns, and it would not be economically viable. That is why my suggestion is that the prices of cotton and staple yarn should not be increased without a corresponding increase in the price of cloth. As regards the availability of varn. Sir. the Southern India Textile Research Association had suggested that the mill industry should be encouraged to adopt handlooms. This will result in the availability of yarn at reasonable prices and will also assist in marketing, in qually control and also in design development. Our Government had announced earlier that yarn banks would be set up by the National Handloom Development Corporation by 1984. I do not know, and I have no information whether any yarn bank has been set up till now or not. But these varn banks must be set up to assist our weavers.

Due to various handicaps, Sir, there is a full in our exports. For example, there was a great demand for the towels produced by the Tamil Nadu weavers in countries like Australia, etc. But of late this demand has come down. And it has been reported in the press that the Australians now prefer to have Chinese towels instead of Indian handloom towels. So, this part of the question must also be looked into as to why there is a reduction in the demand of our goods like towels from Tamil Nadu.-

Sir, there are as many as three lakh weavers in my own State of Uttar Pradesh and these weavers are almost on the point of starvation because of the slump in the industry, because of adequate marketing facilities not being available. They have produced the cloth and that cloth is lying there. That has not been marketed. And the Government must come to the rescue of such weavers. I think, that is why this Bill has now been brought for our consideration. Sir, there has been a 20 per cent rise in the price of staple yarn without a rise in the price of cloth, as I said in the beginning. Without the price of the cloth being increased, if they are going to con-provide yarn to the weavers at a higher price, then .the economy of the weavers is going to be disturbed,

the industry is not going to be economically viable. And also. Sir, to my information, there is a lot of corruption in this-sector as well. And this corruption is in those very institutions which are supposed to cater to the needs of these handloom weavers and to look after their welfare. There is corruption in those institutions. And this aspect must also be looked into and tried to be dispensed with as early as possible. My friend who spoke just before me said that cloth for work programme should be there. He said that for the work they do, we should make the payment by way of cloth. Sir, I do not agree with this suggestion because those workers who come to work under such programmes come mainly for food and it is food that they require,, everyday. They want to get food everyday and not cloth. So, cloth for work programme will not do and it cannot be successful. Similarly, he also talked about the nationalisation of this industry. Personally, I do not think nationalisation of handlooms is going to solve any problem. That will create many more problems. In fact .handloom industry is a village industry, it is a cottage industry. It should be brought under the co-operative sector. It can flourish only under the cooperatives So, more and more co-operatives should be formed of weavers so that our Central assistance through the co-operatives can percolate down to those weavers and they can flourish.

In this connection, Sir. T would also like to mention a very interesting thing as regards our carpets. There was a time when there was a craze for our carpets abroad. It lias been reported in a news item that Pakistan carpets are now being exported much more than our own carpets. Pakistan exports mote carpets than India Why? Because in Pakistan there is nominal import duty on wool, for example. In out country there is heavy import duty. Naturally our weavers who weave carpets will be at a disadvantage. It won't be economically viable for them and so they won't be able to produce such things at those prices. Then, secondly the manufacturers in Pakistan get bank credit at 3 per cent only. In our country the credit facility that is available to such weavers through balk

loans is available at the rate of 20 to 22 per cent of interest. Now see the difference, 3 per cent interest and 20 per cent interest. It makes a lot of difference. So, J would request the Minister to look into all these problems. This Bill is most welcome and we must pass it. But even thereafter certain things will remain and I will request the Government to look into-all those things. So, my suggestions are: (1) There should be adequate and timely availability of varn to weavers and this must ensured either through varn banks or through any other means by the Government. (2) The prices of cotton and staple yarn should not be made to increase without proportionate increase in the price of cloth. (3) Credit facilities should be allowed to the weavers at nominal interest. (4) Adequate .marketing facilities should be pro vided. (5) There should be moderinsation of the equipment and also improvement in the qualtiv of designs of the cloth produced by the handloom industry. Lastly, Sir, this industry should be brought more and more under the cooperative sector so that it can flourish to its very best.

With these words. Sir. I support this Bill.

-SHRI M. KADHARSHA (Tamil Nadu): Mr. Vice-Chairman, Sir, I whole-heartedly welcome the Handlooms (Reservation of Articles for Production) Bill, 1984. Sir, you might remember that last year was celebrated as the Handloom Year. Then, the Commerce Minister had assured that this Bill would be introduced in the last Budget Session itself. But that assurance was not fulfilled till today. Now it has been introduced. "Better late than never" is the English maxim, which can be quoted now in connection with this Bill. Though it has been belatedly brought before this House, yet I have no hesitation in welcom-ing this Bill.

In his very first economic policy pronouncement, our Prime Minister Shri Rajiv Gandhi laid great stress on the growth of handloom industry. I have to commend

◆English' translation of the original speech delivered in Tamil.

I his concern for the growth of this traditional industry of our country. In fact our late lamented Prime Minister Mrs. Indira Gandhi had taken a decision in this regard. Our present Prime Minister has translated that decision into an action programme. It is worth mentioning here that handloom industry occupies a prime place in the 20 point programme. I am happy that this industry is receiving due importance. It is the heritage of this great country. The common saying is that no industry is equal to handloom weaving industry. Our country had occupied a preeminent position even before the birth of Jesus Christ. The silk and muslin cloth produced in Indian Sub-continent was the rage in Rome and Greece. We had achieved so roach fame in those days of yam.

In order to sustain this industry, the learned Statesman Rajaji when he was the Chief Minister of Madras State, in 1953 brought a resolution seeking reservation of dhoti and sari with border exclusively for handloom industry and the Assembly unanimously passed it. In 1968, when Arignar Anna was the Chief Minister of the State of Tamil Nadu., a similar resolution was aproved by the Assembly. Our present Chief Minister. Puratchi Thalaivar Dr. M. G. R. has been urging upon the former Prime Ministers whenever he happened to meet them, that dhoti and sari with border should be exclusively reserved for handloom industry. I am happy that this long-standing dream has at last come to be realised through this legislation.

Our hon. Minister stated that handloom industry is next only to agriculture in the country. One crore of our people are directly engaged in this industry. Four crores of our people are eking their livelihood in preparing dyes winding sizing and other and allied items of work.-The House should know what the Government has done for the benefit of these crores of people. The defective textile policy, procrastination in taking decisions and half-hearted Implementation of such decisions are the primary causes of decay of handloom industry. To cite an example the Government allocated Rs. 33 crores to set up 13 co-Sperative

[Shri M. Kadharsha]

spinning mills and expand 6 other mills in the 6th plan. Unfortunately, the Planning Commission reduced it to Rs. 10 crores. Even that amount was not given in lump sum. It was decided that Rs. 3 crores would be given in 1984 and Rs. 7 crores in 1985. Naturally this scheme has not yet been fully implemented.

In last year's Budget, a paltry sum of Rs. 30 crores was allocated by the Central Government for handloom industry in which one crore of people are directly having their livelihood and four crores of people in allied items of work. Kindly compare this with what the Government have dong for the powerloom industry and for the organised sector, in which 3 or 4 lakhs of people are engaged. The NTC gave a loan of Rs. 150 crores to the mills and a urther sum of Rs. 500 crores was given by the Government for medernisation purposes. Similarly, the powerloom industry has been given financial assistance to the tune of Rs. 800 crores by the Central Government as also by the State Governments. Hundreds of crores of rupees are being given to mills and powerloom industry and the handloom industry gets only Rs. 30 crores. I wonder why this kind of stepmotherly treatment is being given to hand-loom industry. The Government have miserably failed in offering meaningful incentives to the handloom industry. I will give you one more example of inept handling of the Government in this regard. In Tamil Nadu and Andhra Pradesh one lakh of families are engaged in producing the handkerchief known as real Madras handkerchief. This has been a 100 per cent export-criented product. It has become a part of national dress in Nigeria and other West African countries, with people wearing it in their necks and heads. During the period April-Ju'y. 1984 the value of export was only Rs. 1.97 crores, while in the corresponding period in 1983 the export' was of the order; of Rs. 4.85 crores Probably, the policy of the military regimes in West Africa and the hurdles by them in getting this product from India contributed to this fall in export. Have the Government of India initiated any action in reviving this export? Have the Government started any

negotiation with those Governments in this matter? The Government have not done anything in this matter *to* assist the hand-loom industry.

As my hon, friend, Shri Sukul, pointed out, it is not that the handloom industry is facing competition only from powerloom industry with in the country. The products manufactured by power loan industry are marked as handloom products and sold in the market as such. I hope that this Bill would effectively end this kind of malpractice. The legislative sanctions should be invoked to curb such unhealthy competition. As Shri Sukul stated, China is export-mg to Australia the turkey towel produced by the powerloom industry as handloom product. These towels were being produces in Madurai and Karur by handlooms and the export was of the order of Rs. 10 to Rs. 13 crores a year. Now China has captured this export market. The Government have not done anything in this matter also and no concrete step was taken to promote the export of handloom products.

I demand that the handloom weavers should be supplied with yarn uninterruptedly and regularly at a reasonable price. No doubt some cooperative mills were established for this very purpose. But the handloom weavers are not assured of uninterrupted supply of adequate quantity of yarn at fair price. I suggest that a Yarn Bank should be set up by the Government for ensuring adequate supply of yarn to the handloom weavers. Such agency should be created with central assistance for the exclusive propose of varn supply. Then there is the other problem of marketing. In Tamil Nadu Rs. 2 Crores worth of handloom cloth are stagnating. No doubt the purchasing power of When yarn people has gone down. prices go up, the price of cloth is also pushed up. Naturally the market response is getting denuded. The Government should ponder over this and formulate procedures for marketing the stagnating goods in Tamil Nadu. Similarly there should be an effective method for ensuring the supply of the reauired count of varn in a particular area. Prc.vnttv, 20 count yarn is supplied to places where 80 count varn V required

Where 40 count yarn is required, 80 count yarn is being supplied. This is frustrating the handloom weavers. Proper counts of yarn should be supplied to the weavers according to the region wise consumption pattern.

There is persistent demand for handloom furnishing fabric, floor coverings, bedlinen etc. in North American countries, East European countries and in Japan. The Indian Embassies in these countries are not giving publicity to these items there. They should be directed to be effective in publicising these products in those countries. The Government of Kerala has given sales exemption for tax dves and chemicals used by handlooms. The Central Governmeat has, written to the other State Governments also for exempting dyes from salestax. The other State Governments have not done this so far. The Centre should again take up this matter with the State Governments and ensure the salestax exemption for dyes. There is provision for tenements cum sheds for handloom weavers in the Five-Year Plan. The Government should inform the House about the progress made in this direction. According to Sivaraman Committee recommendations, 20 per cent of the cloth requirement Government should be procured from handloom industry. This recommendation is not being implemented effectively. The P &T Department, the Defence, the Airlines and other Government departments should be directed to buy their cloth requirement from handloom only. This will give a fillip to the handloom industry. Once again I support this Bill and resume my seat

SHRI BIJOY KRISHNA HANDIQUE (ASSAM)Mr. Vice-Chairman, Sir, I rise to support the Bill which seeks to provide certain safeguards to the handloom sector. Sir, the Bill itself is significant since the development of handloom weaving has been an integral part of the 20-Point Programme authored by our late Prime Minister. The determination of the Government in this respect is further revealed by the first economic policy decision taken by our Pritne Minister. Mr. Raiiv Gandhi which

relates to the development of handloom.

Sir, the Bill has rightly pinpointed the most serious problem facing the industry namely, marketing constraints. Saddled with the traditional technology of this hand-Viom industry is no doubt in greatly unequal competition with -the organised mills and powerloom sectors in the open market. The protection given to the handloom sector by reservation of certain items for exclusive production in that sector no doubt will provide a great relief to the industry. But the problems in the struggle for survival the context of against competition of mills powerlooms are muchi more complicated than what the present Bill¹ envisages. This is the problem of imitation of the products of traditional craft. Our glorious heritage in hand-loom faces a massive threat from the monster of imitation to such an extent that in the inexorable play of market forces, I apprehend a time will come when handloom will not be able to survive. For traditional handloom products born out of the weavers creative imagination and rhythm of fingers are imitated and produced in thousands by big mills. Since these are machine made and that, too, in bulk, they are bound to be cheaper, despite their inferior texture and quality. Since these products are cheaper, they attract the unwary customers, because it is the price which tends to rule the market. Sir, it death of art and tradition. Not only that: it spells disaster to the weavers. This isf robbing them of their daily bread. I know no measure, legislative or executive, is effective enough against this great fraud. But it is a real problem and something has to be done. By merely reserving certain items for exclusive production by handloom, I don't think we can rescue our traditional weavers from extinction. Sir, I may sound Utopian if I suggest a way out i.e. creation of public awareness. But, in the long run, we have to fall back upon public opinion which, however, needs to be roused and mobilised. It is not that the public goes in for the imitation thintrs knowingly is just because of the price. This happens because they are unaware of the fraud and they are unable to know the genuine from the fake. I will give you an instance from the north[Shri Bijoy Krishna Handique]

eastern region. We know that the weavers and artisans of that region are the worst sufferers. The colourful shawls from Nagaland, with fantastic designs and tradional motifs, of unmatched texture and quality have captivated the fancy of people all over the country. But how many of those who have bought them know that they have bought the real one because they do not know what is genuine from the fake? So, it is not only cheating the weavers but it is cheating the public, cheating the customers. So, it is imperative to launch a movement, to know the genuine, to aprec-iate the genuine and to buy the genuine. No doubt, it needs people's involvement, but Government has a crucial role to play Government must be the pioneer and must see to it that the departments follow these three various maxims. Besides, unless I here is constant vigilance on the part of the Government, even the benefit of reservation of those items for the handloom industry for exclusive production may be misused by the dishonest people and the problem of imitation) may arise in these items also. So, strigent penal measures are imperative against all those dishonest elements. I do not say that there are dishonest elements in the handloom sector. There may be dishonest elements in the handloom sctor also. But there should be some stringent penal meausres so that this imitation cannot be resorted to and this fraud cannot be committed

Sir, I would refer to another point. Unless there is quality control and rigid adherence to it, the causes of handloom, I am afraid, will' not be faithfully served. Even the reservation policy might fail if we cannot adhere to quality control. Heritage and tradition apart, realistically spealc-ing, because of lack of qualtiy control, trol, much of its commercial viability has already been eroded. This is. of course, evident in the ease of handicrafts. Sir, we have to be more careful now as. regards he quality since we are going to reserve certain items for exclusive production by handlooms and it is not enough to talk of glories of heritage to covince the public. For that, what is essential is, we have to

aitain a certain minimum standard of acceptability and perfection.

Sir, the handloom industry,(within its traditonal framework, needs some technological improvements in the existing looms and proper processing facilities so that it can eke out its existence in the face of stiff competition from the organised sector, from the powerlooms and mills.

Before I conclude, I would like to request the hon. Minister who also hails from the northeastern region, to look into the problem of Assam silk, which, is in a bad shape. The production of Assam silk which is known as Mouga has gone down. Even the hon. Minister will agree that at one time the production of Assam was much higher than the production from his own State of Meghalaya. Now, if I am not wrong, Meghalaya's production has beaten Assam and, there is a decline. I have already placed the matter before the Hon. Minister and I would request him to form a study team to find out the causes of decline in production of Assam silk which is known as Mouga.

Sir. with these observations I support this Bill.

श्री कल्प नाथ राय (उत्तर प्रदेश)ः ग्रादरणीय उपसभाध्यक्ष महोदय, सरकार ने जो बिल पेश किया है मैं उस का समर्थन करता हं । हैंडलम हिन्द्स्तान के करोड़ों लोग उस उद्योग में संबंधित हैं और में जिस एरिया को बिलांग करता हं उस एरिया में लाखों लोगों की जीविका हैंडलम सेक्टर के माध्यम से चलती है। मैं सर्वप्रथम हिन्दस्तान के प्रधान मंत्री जी को बधाई देना चाहता हं कि उन्होंने एक नयी टेक्सटाइल पालिसी की घोषणा की है कि हिन्दस्तान में नयी टेक्सटाइल पालिसी को वह लाग करेंगे। हमें विश्वास है कि हमारी सरकार उस नयी टेक्सटाइल पालिसी के माध्यम से हिन्दस्तान के हैंडलम सेक्टर, मिल सेक्टर ग्रौर **पाव**र लुम सेक्टर के बीच क्रान्तिकारी परिवर्तन लाने को कोशिश करेगी।

उपसभाध्यक्ष महोदय, मेरा निवेदन है कि झाज हैंडलम सेक्टर जिस के माध्यम से हिन्द्स्तान जैसे देश में जिस की ग्राबादी 70 करोड़ की है हम करोड़ों लोगों को रोजगार के ग्रवसर दे सकते हैं। लेकिन उस हैंडलम सेक्टर की ग्राज हालत ठीक नहीं है। सब से बड़ा संकट हैंडलुम सेक्टर में यह है कि जो करोड़ों गरीब लोग इस सेक्टर में काम करते हैं उन्हें साड़ी बनाने के लिये या घाती बनाने के लिये या तीलिया बनाने के लिये जो रा मैटीरियल चाहिए वह उपलब्ध नहीं होता है। दूसरी तरफ जब वह रा मैटीरियल मिडिल मैन से प्राप्त करते हैं तो उस से जब वे साड़ी या धोती तैयार करते हैं तो उस को मार्केटिंग के लिये उन को कोई फेसिलिटी नहीं है। तीसरी चीज यह है कि वे उन लोगों के फीपरए का शिकार होते हैं कि जो उन को सुत की सप्लाई करते हैं या जी उन की साहियों को खरीदते हैं । इसलिये सरकार को यह व्यवस्था करनी चाहिए कि हिन्दस्तान के करोड़ों लोगों को रोजगार का ग्रवसर देने के लिये पूरे हैंडलुम सेक्टर को इस नयी टैक्सटाइल पालिसी के झंतर्गत लाया जाय ग्रीर इसे प्राथमिकता दी जाय थ्रौर हैंडलम सेक्टर के ग्रंतर्गत जो साडियां देश में बनती हैं, चाहे वे बनारसी साडियों हों या कांचीवरम की साहियां हों या नागालैंड या सिक्कम की साडियां हों या नार्थ ईस्टेंन सेक्टर में जो हैंडलम सेक्टर में कपडा तैयार किया जाता है वह हो, उस सब को इस के अंतर्गत लाया जाय। ऐसा कपडा पुरी दुनिया में कहीं नहीं बनता है। नै निवेदन करना चाहता हं कि हमारी सरकार को हैंडलम सेक्टर को बचाने के लिये पूरी कोशिश करनी चाहिए और मेरा तो साफ तौर पर यह कहना है कि देश में दो तरह के सेक्टर कायम रखे जाने चाहिए-एक हैंडलम सेक्टर ग्रौर एक मिल सेक्टर । ऐसा हो तो ज्यादा ग्रच्छा होगा। क्योंकि पावर लुम सेक्टर में हैंडलम सेक्टर को वर्बाद करने की काफी कोशिश की गयी है। इस लिये ग्रगर हमें लोगों के लिये रोजगार के ग्रवसरों को सूलभ कराना है ग्रौर करोड़ों लोगों को जो सदियों से यह काम कर

रहे हैं उन के माध्यम से हमें देश के लोगों को रोजगार देना है तो हमें यह करना होगा। क्योंकि हमारी टेक्सटाइल पालिसी हमारे देश की परिस्थितियों के अनुकल होनी चाहिए। हमारे देश में सब से बड़ा संकट ग्राज ग्रनईप्लायमेंट का है। बेकारी का है। आज हैंडलम सेक्टर के माध्यम से करोडों इंसानी को रोजगार दिया जा सकता है। इस लिये में निवेदन करूंगा कि टेक्सटाइल पालिसी के ग्रंतर्गत दो सेक्टर ही हमारे देश में रहने चाहिए-एक मिल सेक्टर हो ग्रीर एक हैंडलम सेक्टर हो ग्रीर हिन्द्स्तान की धाम जनता को पहनने के लिये जो साडी या धोती या तौलिया चाहिए वह सब चीजों का उत्पादन इस हैंडलम सेक्टर के माध्यम से किया जाना चाहिए। मैं ग्राप से निवेदन करना चाहता हं कि ग्रब दुनिया के तमाम देशों में, योरप के मल्कों में मशीन मेड कपड़ा बहुत उपलब्ध है, लेकिन हैंड मेड कपडा उपलब्ध नहीं है। हमारी पालिसी यष्ट होनी चाहिए कि हिन्दुस्तान के हैंडलम सेक्टर में जो कपड़ा बनता है उस को हम दुनिया के दूसरे मुल्कों में वेचेने की कोशिया करें क्योंकि लंदन या पेरिस या अमरीका में जहां औद्योगिकरण के कारण सारा सामान मिलों के माध्यम से बनता है वहां के लोगों में हाथ का बना कपड़ा पहनने की बड़ी चाह है। वे चाहते हैं कि वे हैंड-मेड कपड़े का इस्तेमाल करें। पूरे यूरोप में एक केज है कि हाय की बनी हुई चीजें पहनें। इसलिये हमारे देश की सरकार अगर खाडी और विलेज इंडस्टीज तथा हैंडलम द्वारा तैयार किए गए सामान को दुनिया के वाजारों में भेजने की कोशिश करे तो उससे दुनियां के देशों में हमारे सामान की भारी खपत होगी और दसरी तरफ इससे फारेन ऐक्सर्चेज भी हमको मिलेगी।

श्रीमन, श्राप जानते हैं कि दुनिया के अन्य म्ल्कों में जो कपड़े की मिलें हैं, वे ज्यादा बढिया कपड़ा वनाती हैं बनिस्बत हिन्दस्तान की मिलों के। इसलिये इंटर-नेशनल कंपिटिशन में जहां ग्रमरीका इंग्लेंड, फाँस का बना हुआ कपड़ा आता है वहां हिन्दुस्तान की मिलों का बना

[श्री कल्प नाथ राध] कपटा उन फिलों वे

हुआ कपड़ा उन मिलों के सामने नहीं टिक पाता है और अंतर्राष्ट्रीय बाजार में उन मुल्कों के कपड़ों की मांग ज्यादा होती है और इस कंपिटिशन में हमारी अपेक्षा उनका कपड़ा ज्यादा विकता है। इसलिए हमारे देश की जनता के कंजम्पशन के लिए तो मिलों के कपड़े उपलब्ध कराये जायें और जो हैंडलूम सेक्टर में बढ़िया साड़ियां या कपड़े बनते हैं, उनको अंतर्राष्ट्रीय बाजार में भेजना चाहिए जिससे कि हमारे माल की वहां खपत बढ़ सके और हमको फारेन ऐक्सचेंज भी ज्यादा मिल सके।

ग्रावरणीय उपसभाष्यक्ष महोदय, हैंडलम सेक्टर में करोड़ों लोग लगे हैं। पूर्वी उत्तर प्रदेश और बिहार में करोड़ों ब्नकर हैंडलम के माध्यम से अपनी रोजो-रोटी चलाते हैं। उनके सामने ग्राज सबसे बड़ा संकट यह है कि वह रोज कमाते हैं और रोज खाते हैं। स्थिति यह होती है कि जो शोषक हैं, जो बड़े बड़े पंजीपति हैं वे महास, कोयम्बर्र आदि से सुत खरीदते हैं और उन बनकरों को महंगे दामों पर बेचते हैं और उन्हें समय पर सुत नहीं देते हैं। इसके साथ ही जब वें साहियों तैयार करते हैं तो उनको सस्ते दामों पर खरीद लेते हैं ग्रौर उनको महंगे दामों पर बेचते हैं। तो उनकी स्थिति दयनीय है। इसलिए सरकार को हैंडलम सेक्टर में लगे करोड़ों लोगों को सुत देने की गारंटी करनी चाहिए। जिस सून से वे कपड़ा बनाते हैं, साड़ियां बनाते हैं, तौलिया स्नादि बनाते हैं, उनको सरकार को खद खरीद लेना चाहिए और उनके तैयार माल की मार्केटिंग की गारंटी करती चाहिए और सारे बनकरों का माल सरकार को दे खद खरीदना चाहिए । अगर ऐसा किया जाएगा तो जो मिडिलमेन उनका शोषण करते हैं, जो साही खरीदने वाले उनका शोषण करते हैं, उससे उनको मुक्ति मिलेगी स्पीर वे रोजी रोटी को ठीक ढंग से चला पायेंगे। ग्राज स्थिति यह है कि गांवों में जो खेत मजदूर हैं, उनकी जो हालत है वही हालत धाज हैंडलम सेक्टर में लगे हुए बुनकरों की है। ग्रेब हमारे प्रधान मंत्री जी ने घोषणा की है

कि नई टेक्सटाइल पालिसी रखगे. उससे लोगों को ग्राशा बंधी है। हमने अपने संविधान में यह भी कहा है कि समाज-वादी समाज की रचना करेंगे जिसमें कमाने वाला खायेगा ग्रीर लटने वाला जाएगा, जिसमें घोषणा पर आधारित भ्रयंव्यवस्था नहीं होगी। जो काम करेगा वह कमायेगा, ऐसी ग्रर्थ व्यवस्था की रचना करेंगे। तो मैं नई सरकार को स्मौर ग्रपने मिल्ल संगमा जी को जो कि बडे ही योग्य मंत्री हैं, उनसे कहंगा कि वे इस ग्रोर व्यान दें । वे जानते हैं कि टनके इलाके में, नार्थ ईस्ट, **ग्रासाम**, सिविकम, नागालंड, मनिपूर, व्रिपूरा, अरुणा-चल प्रदेश में सभी जगह छोटे छोटे इलाकों में हैंडलम के माध्यम से लोग अपनी अपनी रोजी रोटी चलाते हैं लेकिन उनका गोषण होता ग्रामा है। पिछले 37-38 वर्ष से हैंडलम सेक्टर को बचाने की कोशिश कर रहे हैं। जितनी हम कोशिश कर रहे हैं उतनी ही लुट और भोषण इस सेक्टर का होता रहा है। इसलिए मैं ग्रापसे प्रार्थना करूंगा कि जिस इलाके में हैंडल्म इंडस्ट्री है, वहां पर सत नहीं मिलता, उसका प्रबन्ध करना चाहिए। सुत भी कई किस्म के होते हैं। टेब्सटाइल मिलों से इतना सुत नहीं दिया जाता है जितनी उनकी मांग है। फलस्वरूप उनको कोयस्वट्र ग्रीर मद्रास या बंगलीर या अन्य इलाकों के सत पर निभंर रहना पड़ता है और जो मिडिल-मैन हैं वे उन प्रदेशों से, उन इलाकों से सूत मंगाते हैं और डेढ़ गुना दाम पर उन बनकरों की बेचते हैं। बनकर उस सुत को लेकर जो 20 नम्बर का होता है, 21 नम्बर का होता है या 32 नम्बर का होता है, साडी बनाते हैं, विभिन्न प्रकार की धोती बनाते हैं ग्रीर बनाने के वाद जब वह तैयार हो जाती है तो उनको खरीदने वाला कोई नहीं होता । मनमाने ढंग से जो शोषक हैं, भिडिलमैन है उनकी साहियों को खरादते हैं। सूत को खरीदने में बनकर की लूट होती है। श्रीर जब माल बन जाता हैं तो उसको बेचने में उसकी ल्ट होती हैं। परिणामस्वरूप खेतिहर मजदूरों की तरह उन्हें भी ग्रपनी जिन्दगी गुजारनी पड़ती है। नई टैक्सटाइल पा-लिसी के अन्तर्गत सरकार को जानकारी

करनी चाहिये कि हिन्दस्तान में कितने लोग हैं जो कि हैंडलुम सेक्टर के माध्यम से अपनी रोजी-रोटी चला रहे हैं । हिंदस्तान में कितने लोग श्रीर हो स ते हैं जो हैंडलुम के माध्यम से एम्पलायमेंट पा सकते हैं ? पूरे हिंदुस्तान में कन्याक्मारी से लेकर कश्मीर तक हैं इल्म सेक्टर में काम करने वाले कितने लोग हैं, उनकी कितनी संख्या है, ग्रगर स कार ग्रपनी नई टैक्सटाइल पालिसी के अन्तर्गत उन बनकरों को सत म्हैया करके मार्किटिंग फैसिलिटीज देगी-फिर उसमें कितने लोग इनकरेज्ड हो कर इस हैंडलुम सैक्टर में भ्रा सकते हैं---इन दोनों बीजों में एक अनुमान लगाना होगा ग्रीर उसके याद नई सरकार को ग्रपनी नई पालिसी के सम्बन्ध में विचार करना होगा । जो हैंडलम संकटर में काम करने के लिये कोग्रापरेटिव सोसाइटीज काम करती हैं उनको भी हमने देखा है कि कितने ही प्रांतों में, कितने ही जिलों में विल्कल फर्जी सोस इटीज कायम हैं । बनकरों को इससे कोई लाभ नहीं होता । फर्जी सोसाइटीज को खत्म करने के लिये सरकार को कोशिश करनी चाहिये।

में सरकार से निवेदन करूंगा कि वह इस वात पर गम्भीरतापूर्वक विचार करे कि हैंडनेड कपड़े या हैंडलम सेक्टर में हिंदुस्तान में बने हुये कपड़े अन्तर्राद्रीय वाजार में भारी संख्या में बेने जा सकते हैं। क्यों ? वयों कि दनिया के बाजार में ग्राज हैंडलुम कपड़े उपलब्ध नहीं होते । क्योंकि युरोप के मुल्क अगर हैं डल्म सेक्टर में कपड़ा बनायेंगे तो वहां लंबर इतनी मंहगी है वह हैंड के बने हुए कपड़े तैयार नहीं कर सकते। परिणामस्वरूप आज के श्रीद्योगिक जमाने में यरोप के सारे देशों में देवल मिल मेड जपड़े हा उन्लब्ध होते हैं। हैंडमेड कपड़े उन्हीं मुल्कों में उपलब्ध हैं जहां लेबर सस्ती है। हिंदस्तान में जेवर वहत सस्ती है और हैंडलुम सेक्टर में काम करने वाले इतने सस्ते लोग हैं जिसकी कल्पना नहीं की जा सकती। मेरा निवेदन हैं कि सरकार हैंडलुम सेक्टर में काम करने वाले व्यक्तियों को खुद इसैन्टिव प्रोवाइड करे, एन्करेज करे। हैंडलुम सेवटर को इतना रोचक बनाये कि पूरे देश के अंदर जो लोग इस सैक्टर में काम करना चाहते हैं याजो ग्रालरेडी काम कर रहे हैं उससे

दगनी संख्या म लोग हैंडलम सेक्टर की तरफ ग्राकर्षित हों ग्रीर इस हैंडलुम के जो कपड़े हैं इसके लिये हमारी सरकार को कोशिश करनी चाहिये कि वह अन्तर्राष्ट्रीय बाजार में प्रोपेगण्डा के माध्यम से, प्रचार के माध्यम से हैंडलूम सेक्टर के बने हुये कपड़े यूरोप की, अमेरिका की मंडियों में बेचे जायें। इसके लिये ग्राकर्षण पैदा किया जाये उन मस्कों में जहां बड़ी भारी खरीद है हाथ के बने हये कपड़ों की। लन्दन से न्ययार्क के बाजार में इस बात की बड़ी भारी मांचा है कि हैंडमेड कपड़े हम को मिलें, हम पहनें। सरकार जो मिलक्षेड कपडे अन्तर्राष्टीय बाजार में बेचने की कोशिश कर रही है उसमें सरकार को घटा हो रहा है। होना यह चाहिये कि हिन्दस्तान की मिलों में जो कपडे बनते हैं इह कपड़े तो हिन्दस्तान की ग्राम जनता के लिये दिये जायें और जो हैंडमेड कपडे हैं, हैंडलुम सेक्टर में जी कपड़े वनते हैं उनको अन्तर्राष्ट्रीय वाजार में इन्टरनेशनल मार्किट में, प्रोपेगेंडा के भाष्यम से, सरकारी साधनों के मा-ध्यम से अन्तर्राष्टीय बाजार में वेचने काफी प्रयास किया जाए । जिससे हमारी सरकार को फारन एक्सचेंज मिल सके । सरकार को एक नई टेवसटाइल पालिसी भ्रपनानी चाहिए । इस दे सटाइल पालिसी के घन्तर्गत कुछ प्रायिटीज निष्चित की जानी चाहिए । हम चाहते है कि सरकार को यह काम करना चाहिए कि टेक्सटाइल पालिसी के अन्तर्गत सिर्फ दो सेक्टर्स हों ग्रीर वे सेक्टर्स हों मिल सेक्टर ग्रौर हैण्डलम सेक्टर । हमें खादी ग्रौर विलेज इंडस्ट्री को प्रोत्साहन देना चाहिए। अभी देखने में यह आता है कि हैंडलूम सेक्टर ग्रीर मिल सेक्टर के साथ-साथ पावरलम सेक्टर भी चलता है । हैण्डलम में ग्रीर पावर-लुम में काफी घांबलियां होती हैं। पावरलूम में जो कपड़ा बनता है, उसके बारे में कभी कहा जाता है कि यह हैंण्डलम का है चीर कभी कहा जाता है कि पावरलम का है। जब तक इस प्रकार की स्थिति रहेगी तब तक हैंण्डलूम सेक्टर को प्रोत्साहन नहीं मिल सकता है। इसलिए हमारा यह निवेदन है कि टेक्स-टाइल पालिसी के अन्तर्गत हमारे देश में सिर्फ दो ही सेक्टर होने चाहिए और वे सेक्टर्स होने चाहिए--हैंण्डल्म सेक्टर ग्रौर

थि। कल्पनाथ राय।

मिल सेक्टर । पाबर-लम के कारण स्थिति यह होती है कि कभी तो पावरलम के कपड़े के बारे में कहा जाता है कि यह-मिल का कपड़ा है और कभी कह दिया जाता है कि यह हैंण्डलम का कपडा है। इस प्रकार से हैण्डलम के ग्रन्दर पावरलम का एनकोचमेन्ट होता है और हैण्डल्म इंडस्टी को नक्सान होता है। पावरल्य के कारण एक प्रकार का कंफ जन पैदा हो जाता है। उपभोजता की भी यह बात समझ में नहीं धाती है कि कौन सा कपड़ा हैण्ड-लम का बना हथा है और कीन सा क्याडा पावरलूम का बना हुआ है । इसलिए हमारी सरकार को हमारे देश की करोड़ों गरीव जनता को महेनजर रखते हए हैण्डल्म को प्रोत्साहन देना चाहिए। हमारा कालीन उद्योग भी हैण्डलम के अन्त-र्गत ग्राता है। हमारा देश काफी माला में फारन एक्सचेंज कालीन उद्योग के माध्यम से कमाता था । लेकिन ग्राज 'स्थिति यह है कि ग्रब इस क्षेत्र में, कारपेट उद्योग के क्षेत्र में, पाकिस्तान और चीन भी आ गये हैं। अन्तर्राष्ट्रीय वाजार में पाकिस्तान की कालीनें हमारे मुकाबजे में बाई गई हैं और उसी तरीके से चीन का कारपेट उद्योग भी हमारे मनावले में आ गया है। इस पर विचार करने की ग्रावश्यकता है कि वया कारण है कि हमारी कालीनें पाकिस्तान ग्रौर चीन के मुकाबले में कम पड गई है ? यह कौत-से कारण है जिनके कारण हमारा कालीन उद्योग अन्तर्राष्ट्रीय बाजार में इन देशों से कम पह गया है? हमारा कार-पेट उद्योग ग्रस्बों रूपयों का फारन एक्सचेंज कमा सकता है । हमारी कपड़ा नीति ऐसी होनी चाहिए जिसमें हम हैंण्डलम उद्योग को बढ़ावा दे सकें। पाकिस्तान में कालीन बनाने वालों को प्रोत्साहन दिया जा रहा है । अन्तर्राष्ट्रीय बाजार में वे हमसे ज्यादा मनाफा कमा रहे हैं। उसी तरह से चीन भी हमारे मुकाबले में खड़ा हो गया है । इसलिए इस बात पर गम्भीरतापूर्वक विचार करने को जरूरत है कि हमारा हैण्डलुम उद्योग तेजी से आगे बढ़े और अन्तरीष्ट्रीय बाजार में दूसरे देशों का मकाबला कर सके । वे

कौन-से रोडे है जिनके कारण यह उद्योग प्रगति नहीं, कर रहा है ? 38 साल पहले जब हमारा देश आजाद हथा था तो हमने इस बात की घोषणा की थी कि हिन्दस्तान में हम समाजवादी समाज की रचना करेंगे। इस देश में जो हाथ का काम करने वाले लोग हैं, जो हैण्डल्म के कारोबार में लगे हए हैं उनकी तरफ विशोध रूप से ध्यान देने की जरूरत है। सरकार की तरफ से इन करोड़ों लोगों की सहायता देने की कोई व्यवस्था नहीं है । इसका परिणाम यह है कि पंजीपतियों के हाथों इन लोगों का शोषण हो रहा है । मेरा सरकार से यह निवेदन है कि नई टेक्स-टाइल पालिसी के अन्तर्गत सरकार उन इलाकों को श्राइडेंटिफाई करे जहां पर बनकर लोग, बीवसं रहते हैं । सरकार जो भी कारखाने खोले, जो भी कपड़े की मिल खोले उन बनकरों के इलाकों में होनी चाहिए और वह मिल जोयन्ट सेक्टर में या पलिब्क सेक्टर में हो। सरकार को कोशिश यह करनी चाहिए कि नई टेक्सटाइल पालिसी के अन्तर्गत एक भी लायसेंस पंजीपतियों को न दिया जाय । ये मिलें सिर्फ जोयन्ट सेक्टर में ग्रीर पब्लिक सेक्टर यें खोली जानी चाहिए। सरकार को अपनी पालिसी साफ तौर पर जाहिर कर देनी च हिए और बनकरों के इलाकों में ही मिलें खोली जानी चाहिएं। हमारी सरकार समजवादी समाज की स्थापना के लिए वचनवद्ध है । हमने संविधान में इस बात की क्सम खाई है कि हम हिन्द-स्तान में समाजवाद की स्थापना करेंगे। हमारे समाजवाद की क्या रूपरेखा होगी ? उपसभाष्यक्ष महोदय, जिस समाजवाद के निर्माण करने की हमने कसम खाई है उसकी पुरा करने के लिये क्यों नहीं सरकार नर्ड टेबसटाइल पालिसी के अन्तर्गत ऐसा करती ग्रीर में श्री संगमा जी से निवेदन करूंगा और श्री विश्वनाथ प्रताप सिंह जी से भी निवेदन करूंगा कि वे इस सदन के अन्दर इस बात की घोषणा करें कि आने वालें जमाने में वे एक भी लाइसेंस प्रावेट सेक्टर को नहीं देंगे। केवल ज्वाइंट सेक्टर या पब्लिक सेवटर के अन्तर्गत ही नई टेक्सटाइल मिलों को खोलेंगे ग्रीर ये टेक्सटाइल मिलें उन्हीं इलाकों में खोली जानी चाहिएं जहां कि लाखों लाख बनकर

रहते हैं, जहां हैंडलम का कारोबार ज्यादा होता है। यदि ग्राप रोजगार को हैंडलम से जोड़ना चाहते हैं तो मेरा श्रापसे निवंदन है कि एक भी टेक्सटाइल मिल प्राइवेट सेक्टर को नहीं दी जानी चाहिए । मेरा तो निवेदन है कि हमें सभी टेक्सटाइल मिलों का एक कलम से 24 घंटे के अन्दर राष्ट्रीयकरण कर देना चाहिए । आप दो तरह की नीति नहीं चला सकते हैं। आप यह नहीं कर सकते हैं कि एक तरफ विका क्लास को भी खण रख सकें ग्रीर दूसरी तरफ देश के पंजीपतियों को भी खश रख सकों। जब हमने इस बात की कसम खाई है कि हम देश में समाजवादी व्यवस्था की स्थापना करेंगे तो कंगाल खायेगा ग्रीर लुटने वाला जायेगा की नीति पर हम क्यों न चलें। हमारी टेझ्सटाइल की पालिसी ऐसी होनी चाहिए जिसके द्वारा जनता का अधिक से अधिक मलाहो । मैं आदरणीय संगमा जी से, जो हमारे मंत्री हैं, वे बड़े योग्य मत्री हैं, उनके माध्यम से मैं केन्द्रीय सरकार से यह मांग करता हूं कि वह नई टैक्सटाइल पालिसी के अन्तर्गत पुरे हिन्द-स्तान की सती मिलों का राष्ट्रीयकरण करें ग्रीर इस सदन में इस बात की घोषणा करें। अगर आज हम राष्ट्रीयकरण न कर सकें तो कोग्रापरेटिय सेक्टर, ज्वाइट सेक-टर ग्रौर पब्लिक सेक्टर के ग्रलावा किसी भी सेक्टर को लाइसेंस नहीं देने चाहिएें तथा ग्रपने मुल्क की मेहनतकश. मेहनत से कमाने वाली करोड़ों लाखों जनता को इनकरेजमेन्ट देने के लिये सस्ती दर पर सुत देने की और मार्केटिंग की गारंटी देनी चाहिए ताकि ग्रन्तर्राष्ट्रीय बाजार में हम हैंडलूम के कपड़ों का व्यवसाय बढा सकें । मिल मेड कपड़ा हिन्दुस्तान की जनता के लिये होगा । अगर हम ऐसा करेंगे तभी टेक्सटाइल पालिसी के अन्तर्गत हम करोड़ों मेहनत-कण जनता का भला कर सकेंगे। धन्यवाद।

श्रो हक्मदेव नारायण यादव : उप-लगाध्यक्ष महोदय, जो विधेयक सदन में 1642 RS-10,

ग्रभी विचार के लिये प्रस्तुत है, इस विधेयक का में समर्थेन करता हं जब कि इस विधेयक में कुछ है ही नहीं।

एक माननीय सदस्य : तो फिर ग्राप समर्थन क्यों करते हैं ?

श्री हक्सदेव नारायण यादव : समर्थन इसलिये करता हूं कि बिना कुछ किये हुए भी इसमें कुछ है। लगता है कि कुछ होने वाला है । लेकिन है कुछ नहीं परन्तु क्योंकि ऐसा लगता है कि कुछ होने वाला है इसलिये मैं इसका समर्थन करता है। इससे कुछ होने वाला लग रहा है। अभी भाई कल्पनाथ राय भी बोल रहे थे और सरकार की ओर से भी माननीय सदस्यगण बोलते हैं । लेकिन मैं एक बनियादी सवाल साथ यह उठाना चाहता हं कि इस देश में गांधी जी का दर्शन क्या था। गांधी जी का दर्शन था खादो का। खादी गांघी जी के लिये वस्त्र नहीं था बल्कि एक दर्शन था । खादी के दर्शन के पीछे बुनियादी बात यही थी कि हिन्दुस्तान के ग्रन्दर लैंड, लेबर, कैपिटल ग्रौर श्रागंनाइजर, जो कि श्रर्थशास्त्र के मुख्य सिद्धांत हैं, उसमें यहां मानव श्रम का श्रीसत सबसे श्रधिक है। यहांपर प्रति व्यक्ति जमीन कम है, प्रति व्यक्ति पूंजी कम है। तो गांधी जा का दर्शन यही था था कि हिन्दुस्तान में रोजगार का ऐसा इंतजाम किया जाय जिसमें कम जमीन, कम पंजी ग्रार ज्यादा से ज्यादा मानव इस्तेमाल हो । यह सीधी सी एक गांव का साधारण व्यक्ति, गांव का साधारण किसान गांधी जी की नीति को समझता है। जो बात गांव का साधारण किसान समझता है उसको अर्थशास्त्र पहे हुए बड़े बड़े डी० लिट और डी० फिल लंदन रिटर्न ग्रर्थशास्त्री नहीं समझते । इस हथकरघे के साथ जो जुड़ा हुआ दर्शन है व यह है कि एक बड़े कारखाने में एक मदुर जितना कपड़ा तैयार करता है उतना ही कपड़ा ग्रगर हथकरघे पर तैयार कराया जाय तो उससे 16 ब्रादिमयों को रोजगार मिलता है। ग्राज हिन्दुस्तान में एक तरफ बेरोजगारी बढ़ रही है, शिक्षित बेरोजगार, ग्रर्ध-शिक्षित बेरोजगार ग्रौर अशिक्षित बेरोजगारों की संख्या बढ़ रही है।

[ओ ह्रुक्सदेव नारायण यादव]

भैदिक इंटर, बी० ए० और एम० ए० पास करने वाले जो जाकर रोजगार दफ्तरों में अपना नाम लिखा लेते हैं उनको आप शुमार कर देते हैं कि देश के अन्दर इतने बेकार हैं लेकिन गांव के अन्दर जो अशिक्षित लोग हैं।

लीक लोढ़ा पत्थर, सौलह गुना ब्राठ-करिया ब्रक्षर भैंस बराबर।

4.00 P.M.

हिन्द्स्तान में दो तिहाई ग्रावादी ग्रशिक्षित है । मतलब यह है कि जहां हिन्द्स्तान में दो तिहाई ग्रादमी निरक्षर हैं वहां बेकारों में दो तिहाई निरक्षर बैवार होंगे। उनकी कहीं शुमार नहीं किया जाता है। हमारे यहां जो पढ़े लिखे हैं या जो किसी टेबनीकल इंस्टीट्यूट से ट्रेनिंग ले कर ग्राते हैं उनको तो श्रापवह देते हैं कि इतने टेवनीकल लोग बेकार हैं । लेकिन जो बुनकर हैं, रंगाई करते हैं, रंगरेज हैं. छपाई करने वाले हैं, गांवों में बढ़ई हैं, लोहार हैं, सुनार है, जो हिन्दुस्तान में परम्परागत पेशा करने वाले हैं और निरन्तर उस पेशे को करते आ रहे हैं अपने हनर को पुश्त दर पुश्त से चलाते ग्रा रहे हैं जहां हिन्दस्तान का एक एक घर एक टेक्नीकल इंस्टीट्युट है, एक एक नौजवान जो ग्रपने बाप से खानदान के हनर को सीखता है उसको चाहे कोई सर्टिफिकेट मिला हो या नहीं मिला हो लेकिन वह किसी भी सर्टिफिकेट वाले से ज्यादा दक्ष होता है। इसलिए मैं यह कहता हं कि बिहार के दुनकर जहां मेरा जन्म हुआ बधबनी खादी के लिए प्रसिद्ध रहा है श्रीर जहां आज भी यहा है, जहां हजारों परिवारों के लाखों लोग इससे परवरिश · पाते हैं वह ग्रहा ग्राज टूट रहा है। बुनकर परिवार का जो नौजवान है उसने किसी इंस्टीट्यूट से ट्रेनिंग नहीं ली है, श्राप उसको मैदान में ले ब्राइये ब्रौर सरकार के जरिये किसी बुनकर इंस्टीट्यूट से डायरेक्टर साहब को ले ग्राइये मेरा विश्वास है कि मेरा मध्वनी का वह जुलाहे का बच्चा ब्रापके डायरेक्टर को मुकाबले में हरा देगा । ग्रापके डायरेक्टर के पास में वह हुनर नहीं होगा, क्यों नही होगा न्योंकि वह जुलाहे का बच्चा लगातार सीखता

रहा है उसके पास अनुभव का ज्ञान है और यहां पर किताबी ज्ञान रखने वालों को ग्राप सिर पर थोप देते हैं । ग्राप यह बिल बना रहे हैं इसमें भ्राप लोग कहते हैं कि ग्राप कोई एक बोर्ड बनाएगे, मेम्बर को रखेंगे। सरकार जिसे चाहेगी उसे मेम्बर रखेगी । मैम्बर का मतलब है कोई ए० एस० सरकारी मैम्बर होगा जो पढा लिखा होगा, पेंट-पतलन, टाई वाला होगा, गिटपिट करने होगा जिसकी भाषा न तो कोई देश में समझता है और न वह देश के लोगों की भाषा को समझ सकता है 🤻 इस प्रकार का एक बोर्ड ग्राप बनाएंगे । ग्राप चाहे कोई बोर्ड बनायो, कमेटी बनायो, इस कानून में आप इसका प्रावधान करिये कि इस बोर्ड का उही मैम्बर होगा जो हडलम को चलाना जानता होगा जो हैंडलम का रोजगार करने वाला होगा जिसके परिवार में यह पेशा होगा उस परियार में से आहमी की हम लोग रखेगें तब कहीं जा कर के कछ स्धार होगा।

कि दुख जाने दुखिया की दुखिया की मां जाके पैर न फटी बिवाई, सो क्या जाने पौर पराई।

जिसके पैर में घाव नहीं होगा वह क्या जाने की तल्व के छिलने से क्या पीड़ा होती है। जो हमारे हैंडलम चलाने वाले हैं, करधा चलाने वाले हैं वे करघों को छोड़-छोड़ कर के बम्बई, दिल्ली, कलकत्ता में शहरों में प्टपाथ की जिन्दगी जी रहे हैं। अभी कल्पनाथ राय जी बता रहे थे। साधारण ग्रर्थ-शास्त्र का नियम है उपभोक्ता की मांग. मांग से उत्पादन तब तो बाजार की व्यवस्था होगी । हिंदुस्तान में रोटी और वस्त्र चाहिये। रोटी के लिये ग्रावश्यक है कि खेती की पदावार बढाओ और इसके बाद वस्त्र की भावश्यकता है मानव मान्न के लिये और वस्त्र ही सब से ज्यादा रोजगार देने वाला साधन है। इस रोजगार को भ्राप गांवों में पहुंचाओं और गांव में जो बेरोजगार लोग बैठे हुये है उनके हाथ में करघादो। यह कानून बनाओं कि हिद्स्तान में हर ग्रादमी को हेंडलुम का कपड़ा पहनना पड़ेगा तब तो हिन्दुस्तान सं 14 आना बेरोजगारी को हम तुरन्त हटा देंगे। अगर हिन्दुस्तान से बेरोजगारी को हटाना है तो वस्त्र उच्चोग

कें माध्यम से 100 में से 90 लोगों को रोज-गार दिया जा सकता है । लेकिन नहीं वलेगा। गृह भी मीठा ग्रीर ग्लगुला भी मीठा । पजीपतियों से प्यार भी करोगे उनको लाइसेंस भी दोगे और कानन बनाकर गरीबों को लुटते हैं। हिद्स्तान के करोड़ों बनकरों को धोखा देने के लिये गांधी जी की नीतियों क ग्राधार पर कांग्रेस पार्टी बोट लेती है। महात्मा गांधी की नीतियों में विश्वास कर के ब्राज भी इस संस्था को ब्रपनी संस्था मान कर के जो हिंदुस्तान की बनकर जाति है, बनकर कौम है चलती थी। यह मानती थी कि गांधी जी का दर्शन हमारे पेट के साथ जड़ा हुआ है। गांधी के इस दर्शन से हमको रोटी मिलेगी । हमारे घर में खुशहाली प्रायेगी और गांधी जी ने जो यह दर्शन दिया था जिसके प्रति उनमें श्रास्था जगी थी विश्वास जगा था आज उस ग्रास्था को खंडित किया गया है उस विश्वास पर कठाराघात किया गया है। इसलिये अगर याप इस देश की आर्थिक अवस्था में सुधार चाहते हो, बेरोजगारों को रोजगार देना चाहते हो तो सीधी बात कहा । अगर हममें राष्ट्रभिक्त है तो वह किस काम की है । श्राप खादी को उठाकर केलाए. फिर कह दिया पाली स्टर खादी। कल को कोई कहेगा खादी गराब है। फर्क क्या है. एक गराव मोहन मीकिन की डिस्टिलरी में वनती है तो वह विदेशी शराब है और घर में जो शराब बनती है वह खादी शराब है। तो खादी भी कहीं पालीस्टर होती है ? खादी में भी कहीं डेकान होता है, नायलान होता है ? खादी खादी है। खादी के . पोछ दर्शन या। उस दर्शन के विपरीत हम आचरण कर रहे हैं। , इसलिये मेरी प्रार्थना यह होगी कि यह न करें। स्नापने उस बनि-यादी सिद्धांत पर प्रहार किया है।

कल्पनाथ राय जी बील रहे थे तो वह कह रहे ये कि मिल के कपड़े को देश में बेची और हैंडलूम के कपड़े को अमेरिका और इंग्लैंड में बेचो । मेरा कहना इसका उल्टा है। हिंदुस्तान के हर आदमी के लिये यह परम आवश्यक हो जाये , कानून बना दो । कि हिन्दुस्तान का हर आदमी अपने उपयोग के लिये हैंडलूम वस्त्रों का ही उपयोग करेगा । हिंदुस्तान के लिये यह कानून बन जाना चाहिय ।

बिडला, टाटा. डालिमयां ये 75-80 परिवार जिनके हाथ में हिंदुस्तान की लक्ष्मी कैंद है, कराह रही है, जिनको उन्होंने सेफ के अन्दर बन्द कर रखा है, इन पंजीपतियों के द्वारा स्थापित जो वस्त्र उद्योग हैं इनको श्राप तोड दो । श्रगर उनमें हिम्मत है तो चले जाएं न्यूयार्क में, लन्दन में, पैरिस में, सिंगापर में या जापान में, चीन में जाकर अपने कपडे को दनिया के मारकेट में उतार दें। पास उपभोक्ता है, तुम्हारे पास पंजी है, तुम्हारे पास में क्षमता है, कला है तो तुम क्यों नहीं विश्व के बाजार में कंपटीशन कर सकते हो । विश्व के बाजार में कम्पटीशन करोगे नहीं और हिन्दस्तान के हाथ के उद्योग को मारोगे। गांव में कहावत है "भया से हारी, भौजाई का घाघरा फाड़ी ? हारे भैया से और गस्सा उतारोगे भाभी पर । हारते हो दनिया के बाजार में, न्ययार्क में हार जाओगे, लंदन में हार जाश्रोगे, पैरिस में हार जाश्रोगे, वहां तुम्हारी हैकरी तोड़ देंगे जो दुनिया के क्षमतावान कारीगर हैं, मिल के क्षेत्र में बड़े उद्योगों के क्षेत्र में जब तम्हारी छाती पर चढ कर व चक्की चला देते हैं तो भागते हो ग्रीर हिंदुस्तान के बनकरों के घरों को उजाडते हो यहां कपडा लाकर हिंदस्तान के बाजार में बच कर । जब हिद्स्तान के बनकर के हाथ का और मंशीन के कपडे का कम्पटीशन होगा तो हाथ हारेगा, मशीन जीतेगी । तो हमेशा हाथ और मशीन के बीच में प्रतियोगिता को रोकना सरकार का कर्तव्य होना चाहिये । हाथ को बढोत्तरी दो, मशीन को रोको। सीधी एक लक्ष्मण रेखा खींचो कि जिन चीजों का उत्पादन हाथ के द्वारा किया जायगा, कटीर उद्योग में हर परिवार में किया जा सकता है तो उन चीजों का उत्पादन बड़े-बड़े कारखानों में करने की अनमति नहीं होगी। यह सीधी लक्ष्मण रेखा खींच दो। हिंदुस्तान के गांव को कटी**र उ**द्योग बना दो, हर परिवार को कारखाना बना दो। यह केवल कपडे का सवाल नहीं है। साबून घरों में वन सकता है कि नहीं ? हजार की पंजी पर घर-घर में बन सकता है, शहद बन सकता है रंगाई हो सकती है, छपाई हो सकती है, तो इन चीजों के लिये

[श्री हुक्म देव नारायण यादव]

वड़े-बड़े कारखानों का निर्माण क्यों हो। रेडीमेड के बड़े-बड़े कारखाने बने हैं। कपडे का टकडा बनाते हो ग्रीर रेडीमेड, कपडालगाते हो। दर्जियों का पेशा करके दिजियों की रोजी छीनते हो जो कि हजारों वर्षों से अपने परिवारों का भरण-पोषण करते रहे थे। यह सीधी लडाई है। हिंद-स्तान के गांव में बसने वाले करोड़ों बेरोजगार, जिनके मंह में जबान नहीं है, जो बोली से लाचार हैं, तनहीन हैं, धनहीन हैं, बलहीन हैं, ग्रर्थहीन उनके हाथ से रोजगार को छीनों ग्रीर हिन्दस्तान के शक्तिशालियों के हाथ में डाल दो । भिक्तभालियों के हाथ में लाइ-सेंस से, परमिट से, ठीके से, रेल से पेल से, बाजार से, विश्व वाजार से बाहर भेजो, बाहर से ग्रन्दर सबं तरीके से डाल दो क्योंकि राजनीतिज्ञों की पुछ होगी । उनकी पछ तब होगी जब बड़े-बड़े सेठों के हाथ में कारोबार होगा और हमेशा जो इस देश का राजनीतिज्ञ है वह चाहता है कि हिंदुस्तान के सेटों के हाथ में हिंद-स्तान का कारोबार चलता रहे। इस देश का नौकरशाह, इस देश का प्रशासक. इस देश का राजनीतिज्ञ, हिंदुस्तान के गरीबों के लिये जिनके दिल में कोई ददं नहीं है वह चाहता है कि बड़े-बड़े कारखाने बैठे रहें, बड़े-बड़े पंजीपति रहें, स्त विदेश से धाता रहें, विदेश सूत जाता रहे, जो कृतिम धागे हैं उनको विदेश से मंगान्त्रो देश में उनको परिमट पर बांटो ग्रौर जब मौका ग्रायेगा तो लाइसेंस ग्रौर परमिट लेने के लिये लोग आयेंगे तो ले**नदेन** का रोजगार सीधा-सीधा होगा । लेकिन अगर कोई बनकर हमारे बिहार में, मधवनी में ग्रलग से ग्रगर एक करपा चलाता है उससे पोलिटीशियन चन्दा मांगने जायेगा तो जेव से निकाल कर वह उसको एक रुपया, दो रुपया ग्रीर ज्यादा से ज्यादा पांच रुपया पर रुक जायेगा। वह उससे ज्यादा नहीं देगा । लेकिन ग्रगर एक बड़ा कारखाने वाला विदेश से कृतिम भागा मंगाता है, उसके लिये लायसेंस लेने श्रायेगातो करोड़ों का माल रफा-दफा हो जायेगा। यहां करोड़ों का गोल-माल करो, न बडे-बडे पंजीपतियों से पैसा लो, पांच

तारा होटल उनकी जो विदेशी सभ्यता श्रीर संस्कृति है उसके पीछे यह पागल मदमस्त गजराज के जैसे दौड़ते फिरते हैं। फिर ये पैरिस के होटल में, सिंगापर के होटल में क्यों जाया करते हैं, इनके जो यह उजले-उजले सफेद हाथी हैं, मदमस्त गजराज के जैसे हिन्दस्तान के सन्दर बगीचों को उजा-डते रहे हैं, इनके विचरण करने के लिये गांव की कोई रमणी अपने पलंग पर स्थान नहीं देगी, इनके लिये स्थान तो फाइव स्टार होटल में है । फाइव स्टार होटल में जब स्थान मिलेगा तब हिन्द्स्तान के पूंजी-पतियों के हाथ में सम्पत्ति कायम रहेगी। इसलिये ग्रगर हिंदुस्तान के ग्रन्दर ग्रापके दिल में दर्द है, आप समाजवादी समाज की स्थापना करना चाहते हो, गांधी की दृष्टि वाला समाज चाहते हो, थोड़ा झुक कर भी मैं कहं धगर पंडित जवाहर लाल नेहरू की भी दिष्ट पर ग्रा करके रुकना चाहते हो तभी मैं समझता है कि देश का कल्याण कर सकते हो । न कोई ग्राप गांत्री वाला हो न कोई नेहरू वाला हो, आप कोई नीति वाला नहीं हो, श्रापकी ग्रलग नीति है, ग्रलग सभ्यता है, जिस सभ्यता को हिंद-स्तान की मिट्टी से प्यार नहीं है। ग्राप हिन्दुस्तान की अर्थ नीति को नहीं जानते -हो, हिन्दुस्तान को नहीं जानते हो. हिन्दस्तान की परम्परा को नहीं जानते हो ग्रीर हिन्दस्तान की परम्परा के बारे में ग्राप विश्लेषण करने के लिये ग्राये हो। इसलिये उपसमाध्यक्ष महोदय. मैं ग्रपनी बात समान्त करते हये इस सरकार पर ग्रारोप लगाता हूं कि कानून बनाते , हो, काला धन बनीत हो, बनकरों को ठगने के लिये, हिन्द्स्तान के उन करोड़ों गरीबों को जो कि बेजुवान हैं, जिन की वाणी में दम नहीं है, जिनकी जेब में पैसानहीं है, जिनके तन पर कपडा नहीं जिनके छपप्ड पर घास नहीं है, जो धनहीन हैं, बलहीन हैं, श्रर्थहीन. हैं, प्राणहीन बन चुके हैं, ऐसे करोड़ों लोगों को लुट करके और मुट्ठी भर पंजीपतियों को बढ़ाने का काम करते हो । अगर इरादा साफ है ग्रगर मन में दुविधा नहीं है, नीयत साफ है बुनकरों के प्रति प्यार ग्रौर स्नेह है, गरीबों के लिये अगर दिल में कोई दर्द है, दिल में कोई टीस है, तो आओ एकमाल कानन

वनाओं हिंदुस्तान में अगर राष्ट्रभिक्त भी हैं और अपने राष्ट्र के साथ प्रेम हैं तो आओ अपने उस महात्मा गांधी को आज भी याद करो, हिंदुस्तान का अगर उद्धार हो सकता है तो उसी गांधी की अर्थनीति से हिंदुस्तान का उद्धार हो सकता है, उसी गांधी को, उसी महात्मा की अर्थनीति की बुनियाद पर भारत का नव-जागरण भी हो सकता है, भारत अपन भी उठ सकता है, भारत अपन भी उठ सकता है, भारत अपन भी उठ सकता है, भारत अपर भी उठ सकता है, भारत अपन भी विद्याई में करोड़ों लोगों को आशा की रोशनी दिखाई पड़ सकती हैं, लेकिन आपकी नीतियों के चलते नहीं, आप तो पंच तारा वाले हैं, आप फाइब स्टार वाले हैं। आपकी इन नीतियों से इस देश को कुछ मिलने वाला नहीं हैं।

श्री शंकर सिंह बाघेला (गुजरात) : उपसभाव्यक्ष महोदय, 1984-85 जो यह साल है, वह हैंडलम ईयर है। सिफं हैंडलम ईयर ही नहीं है, यह हैंडीयर भी रहा, गवनंमेंट की जो पालिसी है टैक्सटाइल के बारे में इन टोटो जो होनी चाहिये वह नहीं है। हैंडल्म, पावरलम ग्रीर मिल्ज इनको एक साथ मिलाकर जो सोचना चाहिये, टैक्सटाइल पालिसी बनानी चाहिये, वह ग्राज तक नहीं बनाई । सन 1948 में काटन टैक्सटाइल कंट्रोल ग्रार्डर बनाया। उसके बाद सन 1955 इसेंशियल कमोडिटीज एक्ट बनाया । इसेंशियल कमोडिटीज एक्ट वनाने के बाद कोर्ट में चैलेंज हुआ। इसके बाद गवर्नमेंट ने री-धिकिंग किया । अब तीस साल के बाद फिर से कन्टोल डील हैंड-लुम के बारे में हाउस में लाया गया है। टेक्सटाइल के बारे में पूरे देश में हैंडलम जो है, सब राज्यों के साथ संबंधित है। जब ग्रखण्ड हिन्दुस्तान था, ढाका की मलमल हमको याद ग्राती है। ग्राज वह चीज तो हम भूल गए हैं। लेकिन मिल्स में आगे टेक्सटाइल में स्टाइक हुई, गवर्नमेंट ने नेशनलाइजेशन किया। चनाव में बंद मिलें चाल करने के बारे में वायदे किए गए। लेकिन आजतक उसमें कोई इन्प्रव-मेंट नहीं है । ग्राज पावरलुम रीयली पावरलम है। वह टेक्सटाइल ग्रीर हेंडलम को खा जाता है ग्रीर जब-जब गवर्नमेंट ने इसके बारे में सोचा है, तो पावरलम ही सब जगह पावर में रहा। हेंडलुम के बारे में जो फारेन-एक्सचेंज ग्रच्छा कमाती

है, उसके बारे में सीरियसली सोचना चाहिए । ग्राज तक गवर्नमेंट ने नहीं सोचा है और हेंडल्म दिन-व-दिन बड़े वडे लोगों की पोशाक बनता जा रहा है। हेंडलुम के स्टोर एग्रर-कंडीशन्ड है, हेंडलम के लिए जो मेले लगते हैं, वह भी लग्जरी हैं, न मालूम इन पर कितना खर्च होता है। जो हेंडलम की इंट्रशन थी. वह ग्रव नहीं। लेकिन वडे घरानों के लिए उसका जो उत्पादन होना चाहिए, वह चल रहा है। इसके लिए गवर्नमेंट ने सोचा था कि सिक्सथ फाइव इयर प्लान में एक की-ग्रापरेटिव सेक्टर में 60 परसेंट तक करेंगे। ग्राज तक सिक्सथ फाइव ईयर प्लान चाल होने के वाद 60 परसेंट को-आपरेटिव सेक्टर में नहीं है, सिर्फ 53 परसेंट है चीर यह भी 53 परसेंट पेपर पर है, रीवल में 33 परसेंट है। तो 33 परसेंट तक को-ग्रापरेटिय सेक्टर में आज हेंडलुम चल रहा है। को-आपरेटिव सेक्टर के बारे में हमको पता है कि जितना उसमें तालमेल होना चाहिए, जिस हिसाब से उसका जो ध्येय होता है, वह बास्तव में होता नहीं है। लेकिन रा-मेटोस्यिल को-आपरेटिक के चेयरमेंन या मंत्री जो होते हैं, वह वेच डालते हैं। रीयल में तो कुछ होता नहीं, यह तो आम पेपर पर ही होता है।

इसी तरह हेंडलम के लिए फायनेंसिंग प्रोब्लम भी उतनी है। हैंडल्म को हडकों फायनेंस करेगा, रिजर्ब बैंक के वारे में भी कहा गया । लेकिन ग्रलन फायनेंसिंग एजेन्सी नहीं होगी। तो हेंडलम को जितना फायर्नेस मिलना चाहिए, वह मिलता नहीं ग्रीर ग्राजकल जो ग्रन-ग्रथोराइज्ड लुम्स हैं, हमारे डी०पी० सिंह साहब, कॉमर्स मिनिस्टर लास्ट सेसन में थे, पूरे गुजरात के और कई जगह से लम्स ढंढ कर उत्तर भारत में, उत्तर प्रदेश में इकटठे किए । अन अधीराइज्ड लुम्स, जिसके बारे में कोई रिकार्ड नहीं है, लुम्स वाले जो कपड़ा बनाते थे, वह फेम्स मिल्स के ऊपर सिक्का लगा देते, उसके ऊपर माल बेचते। हेंडलम का हो, तो हेंडलूम का सिक्का लगा देते और एक्सपोर्द्ध करना हो तो उसका सिक्का लगा देते । तो हेंडलुम ग्रीर मिथ्स के

[क्षो शंकर सिंह वाघेला]

ऊपर गलत सिक्का लगा कर जो पावर-लुम की स्थिति की है, उसके बारे में गवर्नमेंट को जितना कडक होना चाहिए, वह कड़क उतनी नहीं है। तकरीबन 30 लाख लुम्स हैं, 8 लाख हाई पावर-लुम्स हैं और दो लाख मिल की हैं। लेकिन इनकी अपनी प्रोब्लम हैं, मार्चे टिंग नहीं है जितना रा-मेटेरियल होना चाहिए. जो क्वालिटी कंट्रोल, डिजाइन, मोडर्ना-इजेशन श्राफ दी मशीनरी, जो एक्सपोर्ट के लिए विड्थ होनी चाहिए 60 इंच, 100 इंच, मशीन की सुविधा, यह सब हेंडलम हाऊस के पास नहीं है। साथ ही जो पावरलुम ग्रीर हेंडलुम के बीच गड़बड़ है, इनके पीछे यगर गवर्नमेंट यहां पावर लूम चलती हैं, वहां छापा मारें तो वहां इनको जो गलत ढंग से सिक्के लगाते हैं, सब मालुम होगा । गवर्नमेंट वह काम नहीं करती । जो पावरलुम हैं, टेक्स के बारे में, एक्साइज इयुटी के बारे में, मिनिमम वेजेज भी जो दूसरे लोग देते हैं, इसके हिसाब से भी, प्रोब्लम है। स्मगलिंग याने जो होता है वह भी पावरलुम वाले बेचते हैं। इस हिसाब से ड्य्लीकेटिंग स्टेंपिंग, ब्लेंडेड फेबरिक्स और गलत तरीके से जो उसका कार्य होता है, इसलिए हेंडलूम ग्राज तक मार खाता ग्रा रहा है। इसका जो वन-ग्रोनर, जो डिवीजन होना चाहिए लम्स के बारे में तो इसमें उसके मालिक अलग-अलग होते हैं । लेकिन इसका जो टोटल माल बिकता है, उसके बारे में एक गलत तरीके से जो पावरलम के मालिक होते हैं, वे हेंडलूम को मारते हैं। हमारा जो एक्सपोर्ट है, एक्सपोर्ट के बारे में बैडशीट्स या दूसरी चीजे हैं, उसमें भी गवर्नमेंट को जिस इंग से मदद करनी चाहिए, वह भी मदद नहीं करती है। भीर स्टेट गवर्नमेंट में श्रापस में तालमेल नहीं है। सब राज्यों में अलग-अलग किस्म की योजनाएं हैं। सेन्ट्रल गवर्नमेंट को एक इन्टर म्टेट प्रोजेक्ट बना कर सोचना चाहिए। ग्रगर सेल्स टेक्स ग्रीर ग्राक्टाय हट जाय तो वहत सुविधा होगी। इन्हीं शब्दों के साथ में अपनी वात समाप्त करता है।

श्री सत्यपाल मलिक: श्रीमन, मैं इस विल को क्रान्तिकारी मानता हं और इस का समर्थन करने के लिए खड़ा हुग्रा हुं। मेरे मिल, हक्मदेव जी, बहुत ग्रन्छा भाषण देकर चले गये । उन्होंने बहुत अच्छी-अच्छी वातें उठाई, जिन में से बहुत सी बातों से मैं सहमत हूं । मैं उनकी जानकारी के लिए दो बातें बता देता हं। मझे आदत नहीं है कि जो सदन में मौजद नहीं है उस का नाम लूं, लेकिन में जिम्मेवारी के साथ कह रहा हूं, वे उस की तहकीकात कर लें, मैं गलत हंगा तो माफी मांग लंगा। इसी किस्मा का बिल चौधरी चरण सिंह जी लाना चाहते थे । उन्होंने एक बार मुझ से कहा, मैं इस तरह का बिल लाना चाहता था, लेकिन मेरे उद्योग मंत्री ने मेरी बात नहीं मानी । दूसरे, पोलिएस्टर खादी . का जिक करते हुए माननीय हुक्मदेव जी ने बात कही थी, उस के सम्बन्ध में मैं निवेदन करना चाहता हं कि वह यह जानकारी करने की कोशिश करें कि पोलिएस्टर खादी को मान्यता '80 के पहले मिली या' 80 के बाद मिली। जो भी उनकी जानकारी होगी मैं उसको मान लंगा।

यह एक क्रान्तिकारी कदम है, लेकिन हिन्दस्तान में हथकरघा उद्योग का सत्या-नाम कैसे हुआ यह जाने बिना हम उसे वचा नहीं सकते। मिख्न की सम्यता के समय हो यहां वहत बढिया कपडा बनता था। मैं एक बार बाबरनामा पढ रहा था। बाबर लिखता है कि हिन्द्स्तान में धल धक्कड़ बहुत है, लोग सफाई-पसन्द 🧓 नहीं हैं, कुल मिलाकर हिन्दूस्तान की तमाम चीजों की बराई करते हुए बावर दो चीजों की तारीफ करता है । उसने एक यहां के कारीगरों की तारीफ की ग्रौर दूसरे बरसात के दिनों में चलने वाली हवाओं की तारीफ की । बाबर ने माना कि हिन्दस्तान के जैसे कारीगर दुनिया में नहीं हैं । लेकिन अंग्रेज जब इस म्हन में बाया उस ने किस तरह से हमारे हथकरघा उद्योग को खत्म किया, उस के बारे में जो मझे मालम है वह मैं ग्राप से शेयर करना चाहता हूं। ब्रिटेन के एक विद्वान हुए हैं लीके । उन्होंने मध्ययगीन

18वीं अभी के इंग्लैंड का इतिहास लिखा है। उन्होंने लिखा है कि 1766 में हिन्द्स्तान का कपड़ा इतना पापूलर हुआ कि इंग्लैंड में जितनी बड़ी घरानों की ग्रौरतें थीं वह हिन्दुस्तान का कपड़ा पहनती थीं और नौबत यहां तक आई कि कानून बना कि जो हिन्दुस्तान का कपड़ा पहनेगा उस पर फलां-फलां पैनाल्टी होगी । यह 1766 में हम्रा । इस के बाद 1830 का बताता हं । उस वक्त हिन्द्स्तान में जो सौ रुपये में कपड़ा मिलता था वह मैनचेस्टर के 450 रुपये में बने हुए कपड़े से बेहतर होता था । श्रंग्रेज जब हिन्दुस्तान में ग्राया तो हिन्दुस्तान का कपड़ा बहुत वड़े पैमाने पर इंग्लैंड जाता था । इंग्लैंड के कपड़े की न यहां जरूरत थी, न खपत थी । सुन्दरलाल की मशहर किताब है 'भारत में अंग्रेजो राज'—इस में बताया गया है कि सर चार्ल्स ट्रेविलियन नामक विद्वान ने 1834 में लिखा है कि 1816 में 7 करोड़ 66 लाख रुपये का कपड़ा बंगाल से, हिन्दस्तान से बाहर मंजा गया, 1832 में, लगभग 16 साल के बाद, श्रंग्रेजों के शोषण के चलते हिन्दुस्तान से सिर्फ 8 लाख 22 हजार का कपड़ा बाहर जा सका । दूसरी तरफ 1814 में इंग्लैंड का बना सिर्फ 45 हजार रुपये का कपड़ा हिन्दुस्तान में ग्राया ग्रीर 1816 में, उस के दो ही साल बाद, 3 लाख 17 हजार रुपये का कपड़ा ग्राया ग्रीर 1820 में 80 लाख का ग्रीर 1830 में 30 करोड़ 11 लाख का सुती ग्रीर ऊनी कपड़ा हिन्दस्तान भ्राया । यह भ्राश्चर्यजनक घटना हुई कैसे ? 1830-32 के ग्रासपास ब्रिटेन की पालियामेंट की कमेटी बैठी, उसके सामनं जो गवाहियां हुई वह बहुत ग्राम्चर्यजनक ग्रौर चौकाने वाली थीं। मैं उस की तफसील में नहीं जाना चाहता- उसमें बताया गया कि किस तरह हिन्दुस्तान के कपडे के ऊपर 3 हजार सैकड़ा तक यानी एक रुपये के कपड़े पर 30 रुपये का महसूल थोपा गया । ब्रिटेन का तमाम कपडा बिना महसूल के हिन्दुस्तान में बेचा गया । किस तरह हिन्दुस्तान के ज्लाहों को ग्रपना ग्रंगुठा काटने पर मजबूर होना पड़ा यह सब लोग जानते है। तो कुल मिला कर यह हिन्द्स्तान का सारा मामला चौपट हो गया ग्रीर मुझे याद है कहीं मैं किसी

किताब में पढ़ रहा था कि जब मेरठ के सिपाहियों ने दिल्ली को 1857 में ग्राजाद करा लिया तो यहां के बादशाह वहादुर शाह जफर ने दरबीन नाम की एक पविका में एक बयान शाया किया था कि अगर हमारी सरकार बनेगी तो मैं सब से पहला , काम यह करूंगा कि ग्रगर हम ग्रपनी हुकुमत को यहां कायम करने में कामयाब हुए तो सब से पहले जो चीजें हिन्दुस्तान के कारीगर बनाते हैं उनमें से कोई चीज भी विदेश की हिन्दुस्तान की जमीन पर नहीं विकने दी जायेगी । 1857 की गदर का, ग्राजादी की लड़ाई का एक मुख्य ग्रायिक मुद्दा यह भी था। लेकिन उस के बाद भी हम ग्रपनी इस व्यवस्था को ठीक नहीं कर पाये । गांधी जी ने आजादी की जो लड़ाई लड़ी, जो एक दर्शन उन्होंने देश को दिया उस से हम बहुत आगे नहीं बढ़ पाये और जो कुछ हम को करना चाहिए था वह हम नहीं कर पाये और मैं निवेदन करना चाहता हं कि यह एक सराहनीय काम है, लेकिन केवल कानून बना देने से ही काम चलने वाला नहीं है । इस समय हिन्दुस्तान में जो कुछ कारीगर झेल रहे हैं, उस की जो दिवकतें हैं उन को हमें समझना चाहिए। उस में दो तरह की चीजें हैं। एक तो उस की छोटी-छोटो दिक्कतें हैं जैसे उस के लिये सूत मुहैया हो । वह उसे मिलता है या नहीं । उस के पास पैसा है या नहीं। जब उसे पैसे की जरूरत हो तो उसे ग्रपना माल सस्ते दाम पर तो नहीं बेचना पडता । भ्रच्छे दाम पर उस का माल विकना चाहिए और उसे अपना भाल बेचने के लिये बाजार में न जाना पड़े। उस का माल उस के घर से खरीदा जाय। लेकिन यह सब एडमिनिस्ट्रेटिव लेक्निक की चीजें हैं ग्रौर उस में जा कर मैं ग्रपना वक्त जाया नहीं करूंगा । मैं एक दूसरी मुल बात कहना चाहता हूं कि हम कोई भी कानन बना कर ऐसे आदमी को कोई प्रोटेक्शन नहीं दे सकते जब तक कि हम हिन्द्स्तान के कपड़ा बनाने के बड़े कार-खानों को बड़े पैमाने पर उन के बनाये कपड़ों की खपत रोकने के लिये कोई इंतजाम नहीं वरते । ग्राप को जान कर हैरत होगी कि इंग्लैंड में आज भी एक सूट लेंग्थ 5000 रुपये को नहीं विकती।

[श्री शंकर सिंह बाघेला]

जहां कि बढिया कपडा बनता है लेकिन हिन्दुस्तान में बड़े नगरों में बड़े ग्रखबारों में हम विज्ञापन देखते हैं कि 5000 रुपये की सूट लेंग्थ बन रही है ग्रौर ग्रखबारों में विज्ञापन मैंने पढ़े हैं कि सिर्फ वही लोग इस को खरीद सकते हैं कि जिन की हैसियत है, ग्रौकात है। यह गरीब मुल्कों के विज्ञापन नहीं हैं। यह ग्रमीर मल्क के विज्ञापन हैं। ग्राप को एक नीति तय करनी होगी कि हिन्दुस्तान के बच्चे की पोशाक, सारे स्कली बच्चों की पोशाक इस रंग की. इस कपडे की और इस टेक्सचर की होगी ग्रीर यह कपड़ा हाथ का बना हआ। होगा । हें इलुम का होगा । ग्राप ने हिन्द्स्तान के राजनीतिक श्रादमी की पोशाक तय कर दी है। वह गांधी जीं ने ही तय कर दी थी । उस को आप सख्ती के साथ लाग कर दीजिए कि राजनीतिक आदमी इसी तरह का कपड़ा पहनेगा । देश के आम आदमी की पोशाक याप तय कर दीजिए, दफ्तरों की पोशाक श्राप तय कर दीजिए श्रीर यह कहिये कि जो कपडा विदेशों में विक सकता है बड़े कारखाने उसी को बनायें धीर जो ग्राम आदमी के इस्तेमाल का कपड़ा है, छोती है, गमछा है वह हथकरघों पर ही तैयार किया जाय । ऐसा किये बिना इस गरीब आदमी को कोई प्रोटक्शन मिलने वाला नहीं है। दूसरे श्रीमन, इस का जो आर्ट है वह ट्रेडीशनल है। किसी इलाके का कारीगर केवल गमछा बनाना जानता है, किसी इलाके का कारीगर केवल साड़ी बनाना जानता है ग्रीर ग्राज इन तमाम चीजों की नकल कारखानों में हो रही है । मास लेविल पर इन का प्रोडक्शन वहां होता है और उस का नतीजा यह होता है कि कोटा की साड़ी बनाने वाला कारीगर ग्राज साड़ी बना कर 7 रुपया रोज नहीं कमाता है। वह रिक्शा चला कर दस रुपया रोज कमाता है और उसे प्रेफर करता है। कोटा की मशहर साडी ग्राज उस के घर में नहीं बनती है । अगर हमारे पास उस का बाजार नहीं है तो हम को ऐसे डिजाइनिंग इंस्टीटयूट खोलने चाहिए, उन का इंतजाम करना चाहिए कि उन को यह यह चीजें बनानी हैं। इस इस तरह की चीजों की मांग है और हम एक डिसिप्लिन में इस को इंफोर्स करें ग्रौर कारखानों पर बंदिश लगायें कि इस इस तरह की चीजें वह नहीं बनायेंगे । मैं निवेदन करना चाहता हं कि यह एक कांतिकारी कानून है, लेकिन इस को यहीं पर न रोकिये। आप हिन्दुस्तान के हर आदमी को उस के पहनने के कपड़े के बारे में रंग की छूट दे सकते हैं ग्राप उस को कपड़ा सिलवाने के स्टाईल की छट दे सकते हैं, लेकिन जहां 50 फीसदी से ज्यादा आदमी गरीबी की रेखा के नीचे रहते हों उस में प्राप लोगों को एयाशी की छट मत दीजिए । आज हम देखें कि हमारे स्कूल के बच्चों की पोशाकें कितनी महंगी हो गयी हैं। एक किसी के जन्म दिन पर कपड़ा खरीदने जाते हैं तो तीन तीन सौ का कपड़ा खरीदना पड़ता है। यह विलक्त खत्म होना चाहिए । यह तय कर देना चाहिए कि इससे ज्यादा महंगा कपडा, इससे ज्यादा बेहतर कपड़े नहीं पहनने देंगे । जब तक ऐसा नहीं किया जाएगा तब तक शरीब आदमी वाजार में कोई मकावला नहीं कर पायेंगे।

मैं आखिर में सरकार को धन्यवाद देना चाहता हूं कि जो कोशिश हुई है आजादी के बाद वह अच्छी है। आजादी की लड़ाई की परम्परा और महातमा गांधी की आत्मा को पकड़ करके आपने यह कोशिश की है, यह सारे देश में सराही जाएगी। लेकिन इसको यही तक रोकिय नहीं और आगे सराहिए। यहां कहकर मैं आपको धन्यवाद देता हूं कि आपने मुझे बोलने का अवसर दिया।

PROF. C. LAKSHMANNA: Mr, Vice-Chairman Sir, I congratulate the Minister for Commerce for bringing this legislation. At least he is trying to make amends for what has happened over the last 38 years. In fact, Sir, in the Sixth Plan while the productive capacity of cloth by hand loom industry has been 5,400 m square metres, the target set is 4100 million square metres which was reduced only to 3,700 m square meters. This was

calculated on the basis of 300 work days and one worker producing about 1800 square meters. If that is the case, it means that while it was realised that the productive capacity was more, when it comes to the question of brass tacks., the capacity was reduced knowing fully well that there was need for more amount of cloth. It was done because they were caught in a dilemma — to resolve the conflict between the profit-oriented textile mills and the labour intensive handloom industry. The Government which has always been looking for avenues through which they can increase their stock, naturally went in for taking the side of the mills. I am at least glad that the present Government and the present Commerce Minister have been making amends for this lapse, for which, J congratulate him.

Sir, as you are aware, this is an industry which is next only to agriculture where crores of people are working. Many families are working under poverty conditions-sofnewhere near the poverty line and below the poverty line. Therefore any kind of help done to this sector would only be working for the betterment of the wellbeing of the country as a whole. And if that is kept in mind, I am sure there is a need for certain basic policy decisions. That is being strengthened by this Bill-namely we . have to take a very bold decision, perhaps, that the saris and the dhotis produced in the country shall be reserved for the hand-loom industry. I know it is a very bold decision. There will be lot of opposition from different sectors and different sections. But it is a decision worth taking in the interest of promoting the wellbeing of a large population and also meeting' the needs of evergrowing unemployment among this sector. If that is done, I can only illustrate that there will be a lot of demand for even this cloth. 1 would like to cite from my . own State. During the last one year or so, we have been having a scheme by which we supply dhotis and saris at 50 per cent, with the result that the entire stock which was available with APCO was consumed and we have also drawn upon the stocks available in the neighbouring States and still there is shortage, which means that if. we are able to restrict the production of these important items only to the handloom sector, the needs of the common man can be met and even by subsidising perhaps we will be doing good not only to the handloom workers but also to the people who are in need of cloth to meet one of the three basic requirements, one among which is cloth. Then, Sir, there been an argument, and the argument has been that if we make this handloom industry cooperativized, perhaps, the solution could be there. But there is a snag. On paper at least it is known that as much as 50 per cent of these 38 lakh hand-loom workers are supposed to be under the cooperative sector but still, if we look at the . benefit, it has not been in the direction and to the tune and of the order which it deserves to be. Therefore, while there is a need for strengthening the co-operative sector in terms of encouragemenj: of the handloom industry, thre is also a need for looking into the cooperative sector itself. If that is not done, there is a possibility of ourselves going into complacency, thinking that everything is being done for the hand-loom workers and the net result may be one day to find that nothing has been done to them.

Sir, there has been a sort of dilemma. On the one hand there has been a glut in the market of, what is known as. short staple cotton. I come from a State where a lot of cotton is grown, both long staple and short staple. In the recent T had occasion to meet several of the growers there and each one of thern. was complaining that there is a glut. There is cotton because there is no export market for it. True. At the same time, the farmer is not getting remunerative prices for his cotton produced in large quantities. But when we look at the price of the yarn of 40 count and below, it is going up. If the price of the yarn of 40 count and below is going up, what does it mean? And that is what this Handloom Export., Promotion Council has stated. This is not what I say. They had sent an SOS to the Government of India that it has gone up from 20 to 30 per cent. Where does it go? What does it mean? On die one hand they declare mat there is no remunerative price for the farmer who is producing short staple cotton. On the other hand there is a hike in the yarn price as a

[Prof C. Lakshmanna]

result of which the handioom worker is not able to buy it, is not able to operate, with the result that he is suffering and the fanner is also suffering. Therefore, Sir, the Government of India should very seriously think as to how to solve these twin problems of not being able to give remunerative prices to the cotton grower-the man who is toiling in the field—and also the man who is toiling at the loom and is not able to get what is his due. Therefore, there is a need for a sensitive understanding: of the problems of both these sectors so that there is a matching between the two and there is benefit for both the sectors.

Sir there has been a strong axis of the powerlooms and mills on the one hand and these groups have been exploiting—they axe meant to exploit. After all, where there is a capital invensive mechanism it always leads to increase in profit and when an increase in profit takes place there is bound be exploitation. On the other hand, labour intensive systems like handlooms exist, it will not lead to exploitation. If any, there will be distributive justice. Therefore, there will be distributive justice if we encourage the hand-loom sector. So, even from that point of view, in order to have distributive justice in this country, there is need for encouraging the handioom industry. Therefore the strengthening of the hands of the Government of India by this Bill—which is bound to be passed will be there and I hope everybody will support it. If the Government of India does not take advantage of it and if it does not try to help the hand-loom worker who is now sluggish, who is now suffering, who is now below the poverty line all over the country are crores of them—then there will be a shying away of these people from a very vital industry and if these people join the ranks of the unemployed and stand in the queue for employment opportunities in the manufacturing sector, in the mining sector and in other sectors, then it will be only adding to the problems of the country. Therefore, there is need for an imaginative policy on

the part of the Government of India, to frame the policy in such a way that the handioom sector will receive its due at after 38 years of Independence.

Thank you.

चतराननः मिश्र (बिहार): उपसभाष्यक्ष महोदय, इस विधेयक में कोई ऐसी नई बात नहीं है जिसके लिए हम लोग कहें कि यह कोई एक नई बात होने जा रही है। यह जो पूराना श्रार्डर था. द्यादेश था, उसी को कानन बना करके नियमित किया जा रहा है । यही इस बिल का सीमित उद्देश्य है । कुछ माननीय सदस्यों ने कहा कि यह एक कांतिकारी बिल है । लेकिन मैं यह कहना चाहता हं कि यह कांति तो बहत पहले हो गई थी, कई वर्ष पहले हो गई थो। इस बार तो इस पर महर लगाई जा रही है। इस महर को ग्राप कांतिकारी महर कह सकते हैं, लेकिन इस बिल में नयापन कुछ भी नहीं है।

मेरा ऐसा ख्याल है कि इस बिल में विरोध करने न्की कोई बात नहीं है। इसमें हैण्डलम को कुछ संरक्षण देने की बात कही गई है। पहले भी यह दिया गया था । ग्रव उसी को काननी रूप देकर अधिनियम बनाया जा रहा है। यह ग्रन्छी बात है । लेकिन इससे समस्या का कोई निदान नहीं होगा । जैसा कि उस पक्ष के और इस पक्ष के. दोनों पक्षों के माननीय सदस्यों ने सरकार का ध्यान ग्राकर्षित किया कि हैण्डलम उद्योग की ग्रत्यन्त दर्दशा है । उस दुर्दशा में इस बिल से कोई भी फर्क पड़ने वाला नहीं है क्योंकि इस बिल का आपरेटिव पोर्शन जो है वह बहत वर्षों से चाल है। इसके रहते हए हम लोग इस संकट में पहुंचे हैं । मैं खास तौर पर एक बात और ध्यान दिलाना चाहंगा कि सदन के कुछ माननीय सदस्यों ने इतिहास की बात कही ग्रीर कहा कि यरोप और इंगलैण्ड की महिलाएं भारतीय मसलीन, ढाका की मलमल, पहनना पसन्द करती थीं । लेकिन ग्राज क्या बात है, इसको हमें देखना चाहिए ! जापान की महिलाएं तो साड़ी नहीं पहनती हैं, सेकिन

जापान में बहुत बड़े पैमाने पर साडियां वन रही हैं और भारत में चाहे इधर से कहें य≭ उधर से कहें, आर रही हैं। प्रतिबंध कानन के रहते हए भी जापानी साडियां भारत के आंगन में और बाहर दिखाई दे रही हैं । ग्राज परिस्थितियां उलट गई हैं । सरकार को इस ब्रोर ध्यान देना चाहिए । मेरा ख्याल है कि यह विषय काफी जटिल है। एक तरफ तो प्रधान मंत्री जी कहते हैं कि हमें भारत को 21वीं सदी में ले जाना है। नया 21वीं सदी में हम हैण्डल्म को लेकर पहुंचेंगे, रिक्शा और बैलगाड़ी को लेकर पहुंचेंगे, यह बात हमारी समझ में नहीं याती है। इसलिए हमारा यह बराबर ख्याल रहा है कि अगर हम आधुनिकीकरण करना चाहते हैं, कम्प्यटरेजेशन करना चाहते हैं, मशीनीकरण करना चाहते हैं तो हमारी नीति एक बैलेन्स्ड मिकनिजेशन की नीति होनी चाहिए। अनबैलेंस्ड करने से फिर विपत्ति होगी ।सच्चाई यह है कि ग्राज मिलों को पावरलम से प्रोटेंक्शन देने की जरूरत पड गई है। हैण्डलम की तो बात ही क्या है। उस को तो और भी ज्यादा संरक्षण देने की जरूरत है। लेकिन यह संरक्षण हम बहुत दिनों तक नहीं दे सकते हैं। जब तक हम टेकनीक में परिवर्तन नहीं करेंगे, इस सबसीडी से काम चलने वाला नहीं है। एक ग्रसाधारण स्थिति हो गई है। इनलिए म्राने वाले काफी वर्षों तक हमको सबसीडी देनी पडेगी ग्रौर उसी पर जिन्दा रहना पड़ेगा । जिस प्रकार रोगियों को हम ब्रस्पतालों में फी दवा देते हैं उसी प्रकार की स्थिति बनी रहेगी। जब तक हम नई टेकनीक के माध्यम से इन लोगों के लिए रोजगार का इंतजाम नहीं करेंगे तब तक यह सबसीडी देनी पडेगी । इसलिये मैं सरकार से यह कहना चाहता हं कि सरकार को एक कम्प्रेहेंसिव बिल लाना चाहिए जिससे इस वडे समदाय को बचाया जा सके। यह केवल एक राज्य की समस्या नहीं है। सारे राज्यों में ये लोग फैले हए हैं। हथकरघा उद्योग में काम करने वाले लोग सब राज्यों में हैं। बिहार में ही इनकी स्थिति दयनीय नहीं है, सभी राज्यों में इस प्रकार की स्थिति है। यह काफी कठिन काम है। सुत मिल वाले पैदा करते हैं। सरकार का उन पर कोई नियंत्रण नहीं है ग्रीर न ही सरकार उन पर नियंत्रण

कर सकती है। ग्रभी हमारे ग्रान्ध्र प्रदेश

के माननीय सदस्य ने कहा कि सरकार पहले से ही इस बात को जानती है कि करा मिलों में बनने वाले कपडे का दाम बढ़ते जा रहा है और काटन का दाम कम हो रहा है। यही हमारी व्यवस्था है। श्गर कैन का दाम घट जायेगा और चीनी का दाम बढ़ जायेगा। यह हमारी व्यवस्था है। यही तो हम करते रहे। इसलिये ग्रगर ग्राप चाहते हैण्डलम को संरक्षण दें ग्रीर यह जरूरी है, ग्रनिवार्य है । मैं समझता हं कि पहला काम ग्रापको यह करना चाहिए कि सस्ता सूत उनको दिलाया जाय और दूसरे जो उनके इनपूटस हैं हैं, रंग ग्रादि उनको भी सस्ती दर पर दिलाया जाय । इसकी व्यवस्था की जाय । मार्केटिंग की बात और भी जरूरी हो गई है। मार्केटिंग के लिये सरकार कहां तक हैण्डलुम का उपयोग कर सकती है इसको तो सरकार को देखना ही - चाहिए । ग्रपने विभागों के ग्रंदर, सरकारी विभागों में, बहुत सी राजकीय क्षेत्र के इंडस्ट्रीज में यह तो करना ही चाहिए। लेकिन साथ ही साथ वह भी है कि ग्रगर ऐसी व्यवस्था बहत दिनों के लिये होगी तो यह उचित नहीं होगा । इसलिये मैं सरकार ग्राग्रह करूंगा कि हैंडलूम की जो तकनीक है, वह ग्राज बहुत ग्राउटडेटेड है ग्रीर मार्डनाइजेशन का हमको कोई इसको चाहिए रास्ता निकालना ताकि वह सस्ती हो ग्रीर बाजार में कम्पीट कर सके । मौजदा तरीके से यह कितने दिनों तक कम्पीट करेगा ? इसलिय इसकी भी व्यास्था करनी चाहिए । चर्खे की बात होई । पुराना चर्खा था फिर ग्रम्बर चर्खा ग्राया फिर दूसरा ग्राया लेकिन फिर भी खादी नहीं वचाई जा सकी। ग्रंत में मंत्री फर्नेडीज साहब ने पालिस्टर खादी की बात शरू की (ब्यवधाल) श्राप तो पहनते होंगे। बम्बई के लोग इसको ज्यादा करते है। लेकिन जो पालिस्टर खादी है वह गांधी जी की खादी नहीं है। वह तो माडर्न गांधी जो आये हैं लोगों की खादी हो सकती है। तो हम हैण्डलम सुरक्षा कर सके इसके जरूरी है कि उसकी तकनीकी

थी बतुराभन मिश्री

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म्प्रव किया जाय । विदेशों में इसका ज्यादा बाजार नहीं है, विदेश बाजार पर हैण्डलुम निर्भर नहीं रह सकता। में इसका सीमित वाजार है। पइकिन उस सीमित बाजार में भी जो राष्ट्रों की प्रौटेक्सनिस्ट पालिसी है, अमेरिका या कामन भाकेंट की वह हमको वहां जाने नहीं देते है। इसलिये हमारे सामने वहां दिक्कत है। फिर भी उन लोगों से निर्यात बढ़ाने पर हमको वातचीत करनी चाहिए। ग्रभी भी भारत का मैन्यएल लेखर कम्पोट करता है हायर टेकनीक से, जो हमें जाने देना चाहिए और गवनमेंट को इस निर्यात में सबसिडी देनी चाहिए। ग्राप बहुत सी सबसिडी देते हैं उद्योगपतियों को । इनको भी सबसिद्धी दे दीजिये । व भी कारेन एक्सचेन जनं कर लेतं है। इस तरह से आप इसको बचाये में चाहता है कि इस संबंध में कम्प्रहेसिय विल आये. इसको सरका और मार्केटिंग 市 लिये । कोब्रापरेटिव जो है, हम लोगों का धनभव है धीर हमारे शासक दल के मित्र गण यह सुनकर दूखी होंगे कि उन पर हम धारोप लगा रहे हैं. कोग्रापरेटिय वे ही लोग चलाते है । उसमें भ्रष्टाचार वहत ज्यादा है। आप जांच कर लीजिये। अगर पर धापको विश्वास न हो तो प्राप इसकी जांच करा लीजिये यह ग्रापके हाथ की चीज है। भ्रष्टाचार के रहते हुए और तकनीक में भी पीछे रहियेगा और मार्केटिंग में कम्पीट कीजियगा 相書 🛊 । ऐसी नई दनिया बनाने की एक कोशिय की थी. बार विश्वामित्र जी ने दसरा तो कोई नहीं कर भ्रष्टाचार इसलिये उस का जब तक दूर नहीं करेंगे तब तक इसमें कोग्रापरेटिक फेल सम्रार नहीं होगा. ही जायेगा । आज कोमापरेटिव वैस्टेड इन्टरेस्ट के हाथ में चला गया है । इसलिये इसको ग्राप इससे बचाने की कोश्विम कीजिये और मैं चाहंगा कि एक सर्वागीण कानून, एक काम्प्रेहेंसिव ऐक्ट इसको राहत देने के लिये लाइये। प्राप इस तरह व्यर्थ में क्यों सदन का समय बरबाद करते रहें, पुरानी बीजों को लाकर उस पर बार-बार बहस करवा कर । इससे आपको कोई फायदा नहीं होगा। कम से कम नई सरकार जो बराबर घोषणा करती है कि नई नीति का प्रतिपादन होगा उसको ऐसा काम करना चाहिए जिससे इसको यथार्थ में राहत मिल सके और ऐसा कानून इस सम्बन्ध में बनाधा जाय। इन शहदों के साथ में अपना भाषण समाप्त करता हूं।

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR .SAHU): Mr. Ghulam Rasool Matto.

SHRI GHULAM RASOOL MATTO: Mr. Vice-Chairman, Sir, I rise to support the Bill presented by the Honourable Commerce Minister. The only point that I have to' bring to his kind notice is that ear-marking for the handlooms had been done as back as 1946 under the then cotton textile control order; and then again in 1956 under the Essential Commodities Act. The provisions of the Essential Commodities Act were more or less the same as are provided under the present In fact, under the Essential Commodities* Act, the Government has sweeping powers to make any rules for the implementaion' of their programme. What is required, therefore, is the imple-. mentation part of it. So, while I welcome the Bill-and I say that this Bill is really laudable-I would request him to see that this Bill is really implemented both in letter and spirit. I may tell him that the earlier two measures had also the necessary teeth to catch hold of the culprits. So, if he has come but with a new'Bill, he should also come put with a new spirit and that spirit should be that this Bill has got to be implemented.

Now I have only two or three clarifications to seek from the hon. Minister. In the definition it is stated that "handloom means any loom, other than powerloom". Now there are certain looms like jet looms, carpet looms and so on. I would like tot knovr from the hon. Minister whether such looms will also come under the purview of this Bill.

a provision that an Advisory There is Committee must be constituted. An hon. Member from Andhra Pradesh has stated that different States have different problems with regard to the handlooms. If the eastern States like Manipur have their own problems with regard to their handlooms, the States of Uttar Pradesh and Bihar will have different problems. I would, therefore, request him to see that in the constitution of these Advisory Committees, representation is given to all the states. That is very important because each State has its own problems. The problems being faced by she handloom sector in U.P. are not the problem faced by the handloom sector in Kashmir. This has got to be understood very clearly and the Advisory Committee list be broad-based.

The third point that 1 want to make, is that the composition of the Advisory Com mittees has been left very undecided. It should not be. that because of this, some elements who are not helpful to the hand-ioom sector are included in the Advisory Committee to sabotage the Interests of the handloom weavers. This has to be made very clear because in the case of other Advisory Committees, it is spelt out as to what will be the composition of those Ad-visory Committees. Here it is not specified: it is left vague. Because of this, certain elements may be included in these Advisory Committees which may go against the interests of the handloom sector as such.

Sir, no escape route should be allowed. For instance, in clause 5 it is stated:

"Provided that any person who, immediately before the date of reservation of any article or class of articles was engaged in the production of such article or class of articles in any loom, other than handloom may continue to be so engaged till the expiry of three months from the date of such reservation."

I think this period of three months must be clearly specified. Otherwise what will happen is that that particular person or that particular manufacturer will say that he has just got the necessary raw material and he will calculate the period of three months from the date of manufacture. This also has

to be spelt out in the rules as to what they mean by three months.

The fourth point that I want to make is with regard to a culprit being found to be contravening the provisions of the order issued by the Government. Here you say that he can continue with the work. But there is a provision in the excise rules— and that you must borrow—that till such time as the court, decides as to what punishment this particular person is to be given, the unit

This is a very important provision and because of this, the excise people have been able to get all their orders implemented. So here also the loom should be sealed till such time as the court gives a verdict in his favour. Article 9 says that the provisions of the Code of Criminal Procedure

1973 should be applied. Although the Act applies to the whole of India as is provided in clause (2), in Jammu and Kashmir we do not have Indian Penal Code. There is a Code of Criminal Procedure. Therefore, I would request him that he should add "any other such code as may be prevalent in that particular State". This may be the provision even in the eastern State-.

Now I come to a very important point. While speaking on the Bill the honourable Minister said that 30 per cent of the loomage, of the production of cotton textiles, belongs to the handloom. He has not dis cussed the wollen sector. In handloom it is 75 per cent and only 25 per cent on powerloom. The Government has not till come with any scheme for the people of those areas which are covered with snow and where there is wintry season through out. There is provision for Janata cloth in cotton textiles for people living in parts of India, but there is no provision made so far by the Commerce Ministry for provision of janata wollen cloth on a subsidised basis. Janata cloth in cotton text iles is subsidised by the Government. There fore, the Minister should now take steps for Janata wollen cloth: Janata wollen cloth. particularly that made on handloom, must he subsidised so that the poor people who live in those snowy areas from Mizoram to the Himalayas in Kashmir are benefited by it. The Minister should kindly say some thing on this.

[Shri Ghulam Rasool Matto] Then Article 16 says the. Central Government may give such directions as it may deem necessary to State Government as to the carrying into execution of the provisions of this Act. 1 believe that leaving it to the State Government is not good. Just as in the case of Central excise, customs, income-tax where the provisions of that Act are being implemented by the Central Government themselves, similarly, the provisions of penally or other provisions with regard to contravention of this Act must vest with the Central Government. And if the Central Government has at present no agency in the Commerce Ministry, it can exercise those powers through the agency of the Excise Department or any other Central department. If it is left to the States, then the provisions of this Bill will not be implemented in letter and spirit. With these words I commend the Bill for acceptance.

SHRI P. A. SANGMA: Mr. Vice.Chair-.1, I thank the honourable Members for having given unanimous support and approval to this Bill. If I may be permitted to observe, except for a couple of wild though-ghts or suggestions by the honourable Shri Kalp Nath Rai saying that the entire textile industry should be nationalised and no private party should be allowed to come up with any industry and the bandle of contradictions by Hukmdeo Yadavji. every other houourable Members has made very valid and relevant points. I am happy that the whole House is very much concerned about the welfare of our weavers and also for the progress of the handloom sector of our textile industry. I quite agree with the honourable Members that this legisla-tion alone is not going to solve the prob-tem of the handloom industry nor is it going to solve the problem of our weavers. But it will certainly go a long way in solving the many problems, particularly when it seeks protection for the handloom sector from the other two powerful sectors, namely, the mill sector and the powerloom sector. Last year, one honourable Member rightly pointed out, was observed as the Year of Handlooms" and, at that particular time, the Government India had taken a number of steps this sector, by towards improvins giving some sort of facilities to the handloom wea-

vers. T agree that until and unless we can "ansure regular supplies of yarn at a reasonable price to the handloom weavers and until and unless we can move towards modernisation of the looms, it will not be possible to bring down the cost of production and unless we bring down the cost of production it would be difficult to market it and is would not be possible to compete with the other two sectors. Therefore, it has been the primary concern of the Government of India as to how we can ensure inputs to the handloom industry, how we can create infrastructural facilities for them and how to make their products competitive in the market. I am not going to dwell on these details now. But we are coming out with a number of ideas and with a number of programmes under the Seventh Five Year Plan and I think it is too early for me to spell out all these things. But 1 will only briefly mention as to what we have been trying to do.

Now we have a long-term and short-termg policies and programmes to see that the weavers get yarn regularly and also at a reasonable price. To solve this problem, ultimately, we are encouraging the setting up of weavers' cooperative spinning mills. in the Sixth Five Year Plan, a sum of Rs. 32 for crores was earmarked this, for the new spinning mills. setting un of 13 weavers' co-operative spinning; mills, the expansion of six existing and for An honourable Member mentioned mills that this amount has been cut down. But, over and over the sum of Rs. 32 crores which had been earmarked in the Sixth Five Year Plan, we have, in tact given an additional amount of Rs. 10 crores for this purpose and, so, there is no question of cutting down the money,earmarked in the Sixth Five Year Plan" These cooperative spinning mills are at various stages of completion in the different parts of the country and I hope that when these spinning mills are commissioned, they would so a longway in helping the weavers as far as the supply of varn is concerned. Then, Sir, we have also thought of setting up of yarn banks. A lot has been talked about this. I have myself gone round the country and have gone to various States and I have met the concerned Ministers and discussed as' to how this project can be

implemented. We have the National Handloom Development Corporation. Since it bas not started functioning in full swing, I wanted the State Governments to take active interest and to be actively involved in this project and offered to give them whatever help is possible. financial or other help. So far we have set up three yearn banks, one at Gauhati and two in the State of Kerala, that is, Cannanore and Trivandrum. These are under the supervision of the Nationl Handloom Development Corporation. But there are many varn banks which are run by the State. Governments, and we hope that we will be able to open more and more varn banks in other parts of the country. I think, as far as the State of Bihar is concerned, we are. going to open one yarn bank very soon. U. P. also has already a number of varn banks and we are trying to assist them also in various ways. But very often we have found that there has been a shortage of varn. The Professor referred to the rise of price of varn at one stage. And we did lace a big crisis about the unusual rise in prices of varn. Therefore, we propose to go in for a buffer stock of yarn under the administrative control of the National Hand-loom Development Corporation in order to stabilise the price of yarn throughout the year. So these are the measures that we have already taken and a few other measures we contemplate under the Seventh Five Year Plan.

As far as enemicals and dyes are concerned, we have been able to set up a few dye houses. We have been giving a lot of help to the State Governments to set up pre-loom and postloom processing units. We have done it in Andhra Pradesh, quite a lot, and in Tamil Nadu, Karnataka, Û.P., West Bengal, Orissa and Assam. In fact, for all these we have commissioned dye houses of about one crore of rupees through this Corporation. The North-Eastern Handloom Corporation, of which the hon. Member is the Chairman, is doing well. He has himself supervised its work, T am told. I have recently been there. About the other points raised by Mr. Handique f will go into them a little later. Without leaving the entire matter to the State Governments alone, we are also proposing that the National Handloom Development Cor-

poration would also maintain some depots. We have not worked out the details, but we thinking of maintaining some depots, through which we would be able to supply dyes and chemicals. In fact, I think in 1984.85 itself, we from our side have given help to the various State Governments to the tunc of Rs. 250 lakhs for setting up pre-loom and post-loom processing units. But the most important question which has been raised was about the marketing. Marketing is a real problem for the handlooms. Now, there are two aspects of this marketing, domestic as well as exports. Now, since for handloom products we are not finding markets, as the hon. Members are aware we have introduced a system of rebates for the sale of handloom products. The Professor again referred to Andhra Pradesh giving 50 per cent. I think over and above what the Central Government has given, you have added something to make it 50 per cent.

PROF. C. LAKSHMANNA: In Andhra Pradesh there are 94 lakh families.

SHRI P. A. SANGMA: I am happy you have done it. I have seen reports that you have done it. Currently, the one at Gauhati is picking up very well. Except Maharashtra and Arunachal Pradesh, all the States are participating in it. As far as octroi and sales tax are concerned, I have myself written letters to the State Governments. We are waiting for their reaction.

As far as exports are concerned, I have aientioned in my opening remarks that, handloom has been doing quite well in the export market. I agree that there is still a lot more to be done. We have bright prospects. As far as handloom products are concerned, practically we do not have any competitor in the world. I think we art the only country which has set up a vast number of handlooms. Our only competitors are Pakistan and Bangladesh to a certain extent. But it is very very negligible. Thus, handloom has a lot of potential for export and we are trying to tap the foreign market. Somebody has raised a particular type of problem. It is about RSMK. Real Madras Handkerchiefs. It is because of the foreign exchange problems being faced by Nigeria. This particular item

[Shri P. A. Sangma] is not sold anywhere else in the world. Not even in India. It is the national dress of the Negerian people. Because of their internal policy, we have not been able to do much about it. In 1981-82, it was 46 crores and in 1982-83, it dropped to 16 crores. We are trying to see how it can be stepped np. We 'have set up about 20 Export Production Centres. One thing is very important. It is not enough to produce unless we know what is required in the world market. I think the most important thing, is to know what the market needs and then to go into production. As the House is aware, fashion is also a verv important factor these days. It is very difficult to sell our things without knowing about it. We have decided to set up an Institute of Fashion Technology. We are already working on that. We hope that by July this year we will be able to do it.

About modernisation, we are doing quite well. Our Institutes of Handloom Technology in Salem, Varanasi and Gauhati are working on it. We are also doing research, and development work on this. Also, we have a scheme to give assistance to our weavers for modernisation. We give them about I|3rd of the total cost of the loom as Slant and 2|3rd of the cost as loan. Quite a number of States have already adopted this scheme. We are already doing it and I hope that with this Bill we will be able to do much better.

There are a few individual points which have been raised. I do not know whether 1 should reply to each point. Many points have been raised about the future of carpet industry. It does not fall under handloom. It falls under handicrafts. So, it is not governed by this Bill. Recently, we did have lots of problems about it. We have been in constant touch with J&K and Agra about it. We are trying to see what we can do about it.

[The Deputy Chairman in the Chair].

Mr. Handique raised a point about Moga silk. I am concerned about this project. We have a lot of potential in future. And at the moment, we are launching a special programme for Moga with a cost of about three and a half crores of rupees. And during the

Seventh Plan, we hope to do much more in this sector. Then, Mr. Matto has raised the point about the woollen sector. And you are aware that we are at the moment for. mulating the New Textile Policy, And recently the Textile Adviwry Council met, and there we have a separate panel to look into the woollen sector of the country. And we are working on that. And when we' come out with a New Textile Policy, we would be coming out with this woollen sector also. Therefore, the points which have been raised here will certainly be kept in mind. Most of the points which you have uaised will be kept in mind when we forjuulate our rules. And at that stage, that is more relevant. I will certainly keep them in

I once again thank the hon. Members for giving us their unanimous support.

THE DEPUTY CHAIRMAN: The ques tion is:

"That the Bill to provide for reservation of certain articles for efchistve production by handlooms and for matters connected therewith, be taken into consideration."

The motion was adopted. THE DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 19 were added, to the BUI.

Clause 1 Short title, extent and commencement.

SHRI P. A. SANGMA: Madam, I be? to move

"That at page I, line 4 for the figure •1984' the figure '1985 be substituted"

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

"That Clause 1 as amended, stand part of the Bill." *The motion was adopted.*

Clause 1, as amended, was added to the Bill.

Enacting Formula

SHRI P. A. SANGMA: Madam, I beg to move:

"That at page 1, line 1 *for* the word
•Thirty-fifth' the word Thirty-Sixth' be *substituted.*"

The question was put and the motion wan adopted.

THE DEPUTY CHAIRMAN: The quest km is:

"That the Enacting Formula, as amended, stand part of the Bill.

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI P. A. SANGMA: 1 beg to move:

'That the Bill, as amended. be passed."

The question was proposed.

SHRI S. W. DHABE: I Maharashtra): Madam Deputy Chairperson, I only want to make a few observations. So far as power to exempt clause 18 is concerned, it is restricted only for export and research. I think, wider power should have been given in respect of Clause 18.

And I want to make a few suggestions. Handloom industry is next lo agriculture in our country. And coming from Maharashtra, I know that in my own area there are more than two lakh workers working in the handlom sector at Nagpur and nearabouls. There the wages are very low. And the income of the family is about Rs. 150 to Rs. 200 per month. And the whole question of marketing and purchasing has been given to the Handloom Corporation. The Handloom Corporation scheme has not succeeded. On the other hand, it has created more problems of shortage of yarn and other things. Therefore, my first suggestion to the hon. Minister is this: This is a very serious problem in this sector where a large number of families are employed. And they have been exploited. They are having very low income for a long time. My suggestion is that this work should not

be done by the Corporation. There should be a separate Department for handloom sector in each Stale so that they can look after this problem of great magnitude effectively and the problems in this sector are resolved. Our Minister ha3 suggested that we should have co-operative spinning mills or yarn mills. May I inform the Minister that the Government is followings the policy of no industries district under which the whole of Maharashtra and some districts in Karnataka are excluded from the establishment of industrial units and the policy applies not only to the public and private sector but also to the corporate sector, as was mentioned by Shri V. P. Singh as the Commerce Minister. Therefore, the question of selling up units will be only possible if the Government revises the policy. T ask the Government to scrap this no industries district policy and units should be established in every part of the country wherever thev needed.

Lastly, Madam, I have to make a suggestion. So far as the yarn is concerned, the main difficulty is the purchase of cloth of the weavers. The marketing federation in Maharashtra is purchasing the cotton. I suggest that the marketing federation should also be involved in the purchase of the handloom cloth in every State so that there is a stable market for the cloth and handloom products which they weave. Otherwise what happens is that they work for the whole day but that product has no market. Therefore, marketing has to be done very effectively. Unless a department is created for this purpose, I do not ihink that the problem can be solved.

SHRI P. A. SANGMA: Madam, I think that most of the points raised are not very relevant to the text of the Bill as such. About the marketing federation, it is up to the Slate Government of Maharashtra to do it. So, I will not make any comment on that whether they purchase cotton or cloth. I do not think I have got anything to say on that. Of course, at the moment it is the apex co-operative society and the handloom development corporations of the States which are doing this job. It is for the

[Shri P. A. Sangama]

State Governments to decide who is to do this job and in what way. As far as the spirning mills are concerned, I had in my earlir reply already referred to the schemes which we have adopted during the Sixth Five Year Plan. where we have earmarked Rs. t4 crores and later on we hud given another Rs. 10 crores for the setting up of J3 weavers' co-operative spinning mills and expansion of the six existing mills. As far as the present policy is concerned, you are very right that because the country has reached the full capacity of the spinning mills in future we will have to be very selective, in fact, it was delicensed and now we have brought spinnig mills under the licensing system and that also as you have correctly pointed out is limited to the category of no industries districts. It is precisely because we have the largest spinnig capacity in the world and because enough capacity already exists that we have taken this decision.

THE DEPUTY CHAIRMAN: Now 1 will put the motion: The question is "That the Hill be passed."

The motion was adopted,

THE DEPUTY CHAIRMAN: Now we will lake up the second Bill.

SHRI S. W. DHABE: Madam, we will take up this Bill tomorrow. Today our much hour has also been curtailed. Why do you want us to sit late in the evening? (*Interruptions*).

THE DEPUTY CHAIRMAN: We have missed yesterday's whole day's business.

SHRI DIPEN GHOSH: We have done a better job.

SHRI S. W. DHABE: The opening day should not be so hard.

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE): Actually, Madam, if we work well on opening day we will work well during the entire session, *it* is a very short and technical Bill. If you all co-operate. We will have it passed within 15 minutes. It is only bringing Rules under the Act. ft is a formal filing.

SHRI S. W. DHABE: It could be discussed for two hours.

SHRI VASANT SATHE: You can take your time if there is something to talk.

SHRI DIPEN GHOSH: They will talk whatever they like.

SHRI VASANT SATHE: Let it be introduced today and then see what my friends will have to say. That will determine whether it will need more time. If it needs more time, we will continue tomorrow.

THE DEPUTY CHAIRMAN: I have confidence in my Members that they will finish. All right, you move.

THE COAL MINES (CONSERVATION AND DEVELOPMENT) AMENDMENT BILL, 1984

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE): i move:

"That the Bill further to amend the Coal Mines (Conservation and Development) Act, 1974, be taken into consideration."

SHRI LAL K. ADVANI: (Madhya Pradesh): If he is keen, let him move it.

SHRI VASANT SATHE: I am reading from the Statement of Objects and Reasons: that will clarify the purpose and what we are talking about.

Section 4 of the Coal Mines (Conservation and Development) Act, 1974 enables the Central Government to exercise such powers and take such measures as it may deem necessary or as may be prescribed under the rules made under the Act for conservation of coal and for development of coal mines. Rule 6 of the coal Mines Rules, 1975 empowers the Central Government to recover from the owner, agent or manager of a coal mine the cost of such measures or operations as are undertaken by it under section 4 of the Act. The Committee on Subordinate Legislation (Sixth Lok Sabha) in its Tenth Report has suggested that the power to recover the cost of onerotions